Demand to take urgent action in the matter of a missing freedom fighter from Kerala, Shri T.P. Vareed

PROF. P.J. KURIEN (Kerala): Sir, Shri T.P. Vareed, a noted freedom fighter from Kerala, travelling by the Himsagar Express on 19.02.2008 was seen in the compartment up to Agra and after that he went missing. It seems, so far no action has been taken to search out the missing person. The Ministry of Home Affairs and the Railway Ministry should take urgent action to find out the missing person. The son of this missing person is a BSF Jawan. He is running from pillar to post seeking help. But it seems that no action has been taken by the authorities. I request the Railway Minister and the Home Minister to take urgent action in this regard.

Report of Department related Parliamentary Standing Committee on Finance

SHRI S.S. AHLUWALIA (Jharkhand): Sir, I lay on the Table a copy (in English and Hindi) of the Sixty-sixth Report of the Department-related Parliamentary Standing Committee on Finance on the Collection of Statistics Bill, 2007.

GOVERNMENT BILLS

The Delimitation (Amendment) Bill, 2008
and
the Representation of the People (Amendment) Bill, 2008

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Mr. Deputy Chairman, Sir, I move:

> "That the Bill further to amend the Delimitation Act, 2002, as passed by Lok Sabha, be taken into consideration."

I also move:

That the Bill further to amend the Representation of the People Act, 1950, as passed by Lok Sabha, be taken into consideration.

Sir, the Delimitation (Amendment) Bill, 2008 proposes to replace the Delimitation (Amendment) Ordinance, 2008. The Representation of the People (Amendment) Bill, 2008 proposes to amend the relevant provisions of the First Schedule and the Second Schedule to the Representation of the People Act, 1950 to reflect the changes in reservation of seats for the Scheduled Castes and the Scheduled Tribes as contained in the delimitation orders made by the Delimitation Commission. It will enable the Election Commission to revise the electoral rolls as per new delimitation of constituencies for future elections.

As the hon. Members are aware, in 2002, the Delimitation Commission was set up to readjust the division of each State and Union Territory into territorial constituencies for the purpose of elections to the House of the People and to the State Legislative Assemblies on the basis of 2001 Census. The Delimitation Commission has since completed the delimitation work in respect of the 25 States/union territories.

Recently, with a view to reduce and mitigate the adverse impact of the delimitation exercise, the Delimitation (Amendment) Ordinance, 2008 was promulgated to insert new sections 10A and 10B to empower deferment of delimitation exercise in a State, in certain cases, and to nullify the final orders issued by the Delimitation Commission in respect of the State of Jharkhand. In view of the prevailing conditions in the North-East States of Assam, Arunachal Pradesh, Manipur and Nagaland, four orders to defer the delimitation exercise in these States have been issued on 8th February, 2008. In view of above, in five States of Arunachal Pradesh, Assam, Manipur, Nagaland and Jharkhand, the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 will continue to apply.

Further, the delimitation orders issued under the Delimitation Act were made effective from 19th February, 2008 in all the 22 States/Union territories except in the States of Tripura and Meghalaya in which case, the delimitation orders shall take effect from 20th March, 2008 after the elections to the Legislative Assemblies in these States are over.

The purpose of amendments contained in the Representation of the People (Amendment) Bill, 2008 is to empower the Election Commission to consolidate all orders of delimitation into a single order and to maintain the said order up-to-date by correcting printing mistakes. The first Schedule and the Second Schedule to the Representation of the People Act, 1950 are also being amended to reflect the correct position in regard to allocation of seats in the Lok Sabha and the State Legislative Assemblies as determined by the Delimitation Commission. Through the Representation of the People (Amendment) Bill, it is also proposed to insert new section 8A in the Representation of the People Act, which will enable the Election Commission to conduct delimitation exercise in the North-East States, where delimitation exercise had been deferred due to exigencies of the prevailing conditions, as soon as the conditions in these States become conducive to the conduct of delimitation work. In brief, for conducting elections, on the basis of the new Delimitation Orders, the Election Commission is being enabled so that the electoral rolls are revised according to the new delimitation of constituencies. All this necessitate Amendment of the Representation of the People Act, 1950 to enable the Election Commission to adopt the new constituencies, revise the voters' list and to take follow-up action in the matter. In order to give effect to the commitment of the Government, to implement the new Delimitation Orders, passage of the Bill by Parliament is necessary.

As both the Bills pertain to delimitation matters, the Ordinance-replacement Bill, namely, the Delimitation (Amendment) Bill, 2008, may be taken together with the Representation of the People (Amendment) Bill, 2008, for consideration.

With these remarks, I commend both the Bills, as passed by Lok Sabha, for the consideration of the House.

The questions were proposed.

श्री एस॰एस॰ अहलुवालिया (झारखंड): उपसभापति महोदय, मैं the Delimitation (Amendment) Bill, 2008 और the Representation of the People (Amendment) Bill, 2008 पर बोलने के लिए खड़ा हुआ हूं। महोदय, जुलाई, 2002 में बना हुआ Delimitation Commission, जो कंट्री का चौथा Delimitation Commission है, उन्होंने अपनी रिपोर्ट सबमिट की थी और उसके बाद Delimitation Act में संशोधन करके आज सदन में लाया गया है। उसके पहले Ordinance पास किया गया और उस Ordinance को एक विधेयक का रूप देने के लिए सदन के सामने लाया गया है। महोदय, मेरे ध्यान में एक बात आती है कि जो पूरा विषय है, इसमें कहीं न कहीं बहुत बड़ा डिफेक्ट है। उस डिफेक्ट की शुरुआत 18 अप्रैल 1950 को हुई। 18 अप्रैल 1950 को डा॰ भीमराव अम्बेडकर,

the then Law Minister of the country, brought in the Representation of the People Bill in the the Lok Sabha. इसमें सदन की संख्या क्या होगी और कितने सांसद चुने जाएंगे, किस तरह से बनाए जाएंगे, उसका एक फार्मूला सामने रखा, जो अपने आपमें एक बहुत बड़ा प्रश्न चिन्ह है। हम 1950 में भारत की जनसंख्या देखें और आज 2008 में भारत की जनसंख्या देखें। 1950 में जो संख्या निहित की गयी थी, 1951, 1961 और 1971 में तीन डीलिमिटेशंस जो सामने आयीं, उन्होने उसमें थोड़ा-थोड़ा परिवर्तन किया। महोदय, मुख्यत: जो बात थी जब डा० भीमराव अम्बेडकर 18 अप्रैल 1950 को सदन में बोल रहे थे तो उन्होंने कहा: "It is obvious that the Bill deals with four questions. Firstly, it deals with the alloction of seats for the House of People among the different States. Secondly, it deals with the fixing of the total seats for the State Legislative Assembly. Thirdly, it deals with the question relating to registration of voters for *election to Parliament and election to State Assemblies. And, fourthly, the Bill proposes to* fix the composition of the State Legislative Council and the registration of voters for the Councils. I propose to take each of these points and explain to the House what exactly the Bill does." आगे उन्होंने कहा कि: "The first rule which this article lays down is that the Constituencies shall be determined that there shall be not less than one Member for every 7,50,000 and not more than one for every 5,00,000 of the population. The second rule, which this article, lays down is that whatever standard figure is chosen between these two figures, the maximum and the minimum, that standard figure, as far as the States in Part A and Part B are concerned, shall be uniform through out the Territory of India." That is the general direction given by the Constitution, which this Bill is bound to conform to. The standard figure adopted to this bill for the purpose of allocating seat is one Member for ever 7,20,000. It will be seen that the figure is in between 7,50,000 and 5,00,000. The seats for different States are arrived at by dividing the total population of each State by this standard figure of 7,20,000, and you get the total number of seats for each State, set out in the first Schedule to this Bill. यह फार्मूला उस वक्त अपनाया गया। इस फार्मूले को जब अपनाया गया जो उस वक्त लोगों ने बहुत तरह के सवाल खड़े किए और कहा कि इस फार्मूले को अपनाने के पीछे औचित्य क्या है। महोदय, अगर हम देखें तो 1950 में जो स्थिति थी, आज जैसे इंफार्मेशन टेक्नोलाजी के माध्यम से हम कहीं भी किसी वक्त भी पहुंच सकते हैं, किन्तु 1950 में ऐसी सुविधा नहीं होने के बावजूद इतनी पौपुलेशन चुनने के पीछे जो आधार था, उसको भी लोगों ने प्रश्नचिन्ह के रूप में रखा है। 1951, 1961 और 1971 की डि-लिमिटेशन में वह संख्या बढ़ाई गई। महोदय, चूक कहां हो गई? आज जब मैं डि-लिमिटेशन पर बोलने के लिए खड़ा हुआ हूं तो मेरे दिमाग में, मेरे ज़हन में वे सवाल भी आ रहे हैं जो आज इलेक्ट्रोनिक मीडिया में और प्रिंट मीडिया में आम चर्चा के विषय हैं और चर्चा के विषय में है कि पार्लियामेंट काम नहीं करती, पार्लियामेंट हल्ले-गुल्ले में एडजोर्न हो जाती है, पार्लियामेंट में अच्छे सुझाव नहीं आते और पार्लियामेंट में अच्छी चर्चाएं नहीं होती। यह सब कहने के लिए बहुत आसान है। किन्तु अगर सोचा जाए तो पार्लियामेंट की सिटिंग्ज़ मिनिमम कितनी होनी चाहिए, यह आज तक आर्टिकिल-85 के तहत उल्लिखित नहीं है। पार्लियामेंट की बैठकें कम होती जा रही हैं। प्रदेशों की विधान सभाओं की बैठकें भी कम होती जा रही हैं और सुनकर बड़ा आश्चर्य लगता है कि जो देश का सबसे बड़ा राज्य उत्तर प्रदेश है, वहां विधान सभा में साल में सिटिंग की संख्या 29 या 26 रह गई है। अगर वह 26 से भी कम रह गई है तो आम जनता की जो प्रोब्लम हैं या issues of urgent Public importance हैं, वे कहां बोले जाएंगे, कहां कहे जाएंगे जब समय ही नहीं है। आज भी हमारे यहां चर्चाएं नहीं हो सकतीं, क्यों, paucity of time, टाइम नहीं है इसलिए बहुत सारी महत्वपूर्ण चर्चाएं नहीं हो सकतीं, बहुत सारे महत्वपूर्ण निर्णय नहीं हो सकते और हल्ला-गुल्ला में दिन में कई बार विधेयक पास होते हैं, कई बार फाइनेंस बिल पास होते हैं और कई बार करोड़ों के बजट पास होते हैं। उसके पीछे मूल कारण क्या है? उसकी जड़ में जो मूल बीमारी है, उसको सोचने की जरूरत है। मैं समझता हूं कि इस डि-लिमिटेशन कमीशन के सामने अगर एक सबसे बड़ा अड़ंगा था, जो बाधा थी कि 1976 में कंस्टीटयूशन में एक अमेंडमेंट किया गया जिसमें कहा गया कि 1971 के डि-लिमिटेशन के बाद अब 1981 में कोई डि-लिमिटेशन नहीं होगा तथा 1991 के सैंसेक्स के अनुसार होगा और इस प्रकार नम्बर ऑफ सीट्स फ्रीज कर दी गई। फ्रीज करने के पीछे आधार क्या था, मेरे को नहीं मालूम। फिर 2002 में एक विधेयक लाया गया और कहा गया कि जो नेक्स्ट डि-लिमिटेशन कमीशन बैठेगा, वह 2026 तक लंबित रहेगा। इसके पीछे आधार क्या है? जनसंख्या

दिन-प्रतिदिन बढ़ती जा रही है। महोदय, यह जानकर आश्चर्य होगा कि 1971 से लेकर 2001 तक जो जनसंख्या सेंसेक्स की रिपोर्ट के हिसाब से बढ़ी है, 27 फीसदी जनसंख्या बढ़ गई है, जो 87 परसेंट है। 87 परसेंट जनसंख्या बढ़ने के कारण, उस जनसंख्या को डील करने के लिए जिस इंफ्रास्ट्राक्चर की जरूरत है, जो लेजिस्लेटिव इंफ्रास्ट्रक्चर है, उसको बढ़ाने की हमने कोई बात नहीं सोची। रेदर हमने 1976 में, जब उसको फ्रीज कर दिया, उस फ्रोजन कंडीशन को तोड़कर हमने यह नहीं कहा कि इसमें रिलेक्सेशन लाया जाये कि वाकई एक पैरामीटर बने कि उतनी ही जनसंख्या के लोगों का वह प्रतिनिधित्व करेंगे। अगर मैं अम्बेडकर जी की बात मानूं, तो साढ़े सात लाख लोगों पर एक मेम्बर आफ पार्लियामेंट होना चाहिए। ऐसा नहीं है, अभी पिछला डि-लिमिटेशन होने के पहले आउटर दिल्ली, जो लार्जेस्ट पार्लियामेंट्री कांस्टीट्युअंसी थी, जिसकी जनसंख्या 38 लाख और सबसे छोटी पार्लियामेंट्री कांस्टीट्युअंसी चांदनी चौक थी, जिसकी जनसंख्या साढ़े चार लाख थी। यह जो परिवर्तन है, यह एक मेम्बर आफ पार्लियामेंट को पूरे पांच वर्ष में अपनी जनसंख्या, अपने वोटर्स से मिलने के लिए या अपने इलाके में, अपने अंचलों में घूमकर, उनकी प्राब्लम्स को सुनकर, उनके रिड्रेसल के लिए, कुछ करने के लिए जो समय चाहिए, वह उसको उपलब्ध नहीं है और दूसरी तरफ इतनी छोटी सी पार्लियामेंट्री कांस्टीट्युअंसी है कि वह सुबह से लेकर शाम तक घूमकर अपना प्रचार-प्रसार कर सकता है या लोगों से मिलकर उनके दुख-तकलीफ को सुन सकता है। दुनिया में जितने भी कंट्री हैं, जहां पर डेमोक्रेसी मानी जाती है, उनके आंकड़े मेरे सामने हैं। हमारे यहां आज भी इस डिलिमिटेशन के बाद, हमारा रेश्यो 19 लाख 30 हजार जनसंख्या पर एक मेम्बर आफ पार्लियामेंट आता है, अगर मैं टोटल पापुलेशन को 543 मेम्बर्स से डिवाइड करूं, तो करीब साढ़े उन्नीस लाख की पापुलेशन पर एक मेम्बर आता है, जबकि यूएसए में यह 6 लाख 59 हजार है और यू०के० का हाउस आफ कामन्स जो है, वहां पर 92 थाउजेंड है और आस्ट्रेलिया का हाउस आफ रिप्रजेंटेटिव जो है, वहां पर 1 लाख 34 हजार है और कनाडा का हाउस आफ कामन्स जो है, वहां एक लाख 14 हजार है और जापान का हाउस आफ रिप्रजेंटेटिव जो है, वहां पर 2 लाख 66 हजार है। महोदय, जापान की पार्लियामेंट में 480 मेम्बर आफ पार्लियामेंट हैं, जापान कितना बड़ा मुल्क है, वह छोटा-सा मुल्क है और उस मुल्क में 480 पार्लियामेंट के मेम्बर हैं, कनाडा में 308 हैं, आस्ट्रेलिया में 150 हैं और यू०के० में 646 हैं और हमने इसको 543 पर अटका कर रखा है, पता नहीं उसके पीछे रीज़न क्या है? क्या यह रीज़न है कि इस बिल्डिंग में और मेम्बर्स के लिए बैठने की जगह नहीं है, अगर यह बाधा है, तो दूसरी बिल्डिंग बनाइये, नई बिल्डिंग बनाइये, क्योंकि हमारे देश की संख्या एक अरब से ज्यादा हो चुकी है और उनकी प्राब्लम्स हैं। आज भी क्यों, साधारण जनता यह कहती है कि एक मैम्बर आफ पार्लियामेंट के दर्शन पाना और प्रभु के दर्शन पाना बराबर हो गया है। क्यों टी०वी० पर और कवि सम्मेलनों में मज़ाक उड़ता है या जगह-जगह पर, हमारा मज़ाक उड़ता है कि साहब पांच साल में पहली बार मुलाकात हुयी, शायद इतना नाम जपने पर प्रभु के दर्शन हो जाते, किंतु एम०एल०ए०, एमपीज़ के दर्शन नहीं होते हैं, क्योंकि उनका इलाका इतना बड़ा है, इतना वृहत्तर है, इतनी पापुलेशन है और उस पापुलेशन के साथ उनकी ग्रेवान्सिज़ हैं, उनकी प्राब्लम्स हैं, उनके लिए वे समय ही नहीं निकाल सकते और वहां पर पहुंच नहीं सकते।

महोदय, मुख्य रूप से यही कारण है जो इसका बाधक है। वैसे तो अगर देखा जाये, तो इस डि-लिमिटेशन कमीशन ने पहली बार इतना बड़ा काम किया है। इन्होंने करीब 62 बड़े शहरों में विज़िट की, 135 सिटिंग्स कीं और इसके साथ-साथ इन्होंने करीब 500 लोक सभा और 3500 असेम्बली कांस्टीट्युअंसीज़ को कवर किया और उनको डि-लिमिटेशन के दायरे में लाये। महोदय, जैसे यह आधार रखा गया था कि पापुलेशन के हिसाब से, कांस्टीट्युशन कहता है कि पापुलेशन के हिसाब से आधार होना चाहिए, किन्तु 1976 में इस पर रोक इसलिए लगायी गयी थी कि यह न बढ़ाया जाये, क्योंकि लोगों को भय हो गया कि किसी राज्य की जनसंख्या बढ़ती जायेगी, उसमें वृद्धि होती जायेगी, तो शायद उसके मेम्बर आफ पार्लियामेंट की संख्या बढ़ जायेगी और दिल्ली में राज उन्हीं का होगा। हो सकता है कि स्ट्रेटिजिकली कोई वहां की डेमोग्राफिक को पूरा चेंज करके दिल्ली पर अपना आधिपत्य कर लेगा। मेरे सामने मुल्लापुरम का एक उदाहरण है। केरल के मुल्लापुरम का उदाहरण है कि जहां पर जनसंख्या बढ़ी और उस जिले में जनसंख्या बढ़ी और राज्य के बाकी जिलों में जनसंख्या नहीं बढ़ी। अगर मैं पूरा आकलन करूं, 1971 से लेकर 2001 तक तो उत्तर प्रदेश की जनसंख्या 60 फीसदी बढ़ी है और केरल की जनसंख्या 10 फीसदी बढ़ी है, किंतु आधार तो मानना चाहिए या तो दस परसेंट सीटें बढ़ानी चाहिएं या 60 परसेंट सीटें बढ़ानी चाहिएं। जो 1976 का अमेंडमेंट है, उसको निराधार करके, उसको फ्रीज़ किया गया है और उसके अनुसार अगर हम संख्याओं को सीमित रखें और Delimitation करके उनको एडजेस्ट करें-जैसे केरल में मल्लापुरम के इलाके में असेम्बली के सदस्यों की संख्या बढ़कर 6 हो गई

है और दूसरे डिस्ट्रिक्ट्स की कम हुई है। केरल की टोटल संख्या में कोई परिवर्तन नहीं हुआ है, क्योंकि इसमें 1976 का वह अमेंडमेंट आड़े आता था, जो कि संख्या बढ़ाने पर बाधा सृष्टि करता था। मेरा कहने का मतलब यह है कि अगर जनसंख्या बढ़ी है, तो उसके अनुपात पर-चाहे आप केरल का उदाहरण लीजिए या उत्तर प्रदेश का लीजिए। अगर कहीं सबसे कम गति पर जनसंख्या बढ़ रही है, तो वह केरल है और अगर सबसे तीव्र गति से कहीं जनसंख्या बढ़ रही है, तो वह उत्तर प्रदेश है। आप या तो 60 परसेंट सीटें बढ़ाइए या 10 प्रतिशत बढ़ाइए। आप कोई तो पैरामीटर लीजिए, लेकिन वह पैरामीटर नहीं लिया गया। मैं समझता हूं कि इसमें अभी भी Delimitation की कमी रह गई है। वैसे 2002 में एक और अमेंडमेंट हो गया है और यह अमेंडमेंट एनडीए के राज में ही हुआ है। उसी 1976 को सामने रखते हुए कहा गया कि आगे 2026 में अमेंडमेंट होगा। अब 2002 के बाद 2026 में अमेंडमेंट होगा। महोदय, जुलाई, 2002 में जब Delimitation कमीशन कांस्टीट्यूट हुआ, तब पहली बार 1976 के हिसाब से कहा गया कि 1991 की सैंसस रिपोर्ट लेकर, उसके आधार पर Delimitation कमीशन बैठेगा। उसको लेकर बहुत हंगामा होता रहा, सदन में कार्यवाही हुई और सब पार्टियों ने मिलकर एक निर्णय लिया कि 1991 नहीं, 2001 के सैंसस को लिया जाए। फिर 2001 की रिपोर्ट कब आई। रिपोर्ट दिसम्बर, 2003 में आई। जब रिपोर्ट 2003 में आई, तो उसको आधार बनाकर Delimitation कमीशन ने हमारे सामने रिपोर्ट रखी है। मैं समझता हूं कि अभी भी हम इस पर पूरे खरे नहीं उतरेंगे। महोदय, वैसे तो मैं बहुत बदनाम हूं कि मैं सदन की कार्यवाही में बाधा सृष्टि करता हूं, ऊंची आवाज में बोलता हूं। मैं ऊंची आवाज के लिए अपने आपको दोष नहीं दे सकता और इसके लिए मैं अपने स्वर्गवासी माता-पिता को भी दोष नहीं दे सकता, क्योंकि उन्होंने क्या खिलाया है, क्या सही और शुद्ध घी खिलाया, जिसके कारण मेरी आवाज ऊंची है। कभी-कभी तो मुझे माइक की जरूरत भी नहीं पड़ती है, फिर भी मैं यह कहना चाहता हूं कि बाधा सृष्टि करने के पीछे जो मूल कारण है, जो कमियां हैं, दुरीतियां हैं, जब तक हम उनको दूर नहीं करेंगे, तब तक एक अच्छी पार्लियामेंट की अच्छी डिबेट का अच्छा-जो हम भागीदारी की बात करते हैं, पार्टिसिपेशन की बात करते है, लोग तो शेयर ऑफ पावर की बात करते हैं, वह तब तक नहीं हो सकता, जब तक हमारी जनसंख्या का यह मापदंड कम नहीं होगा। साढ़े उन्नीस लाख पर एक मैम्बर, यह काफी दुर्भाग्यजनक है और मैं तो कहता हूं कि काफी कठिन काम है, उस काम को सरल करने के लिए सरकार को कोई पहल करनी चाहिए। दूसरे पॉपुलेशन को कंट्रोल करने के लिए भी कुछ काम करना चाहिए। इस पर भी कोई काम नहीं हो रहा है। जनसंख्या वृद्धि को रोकने के लिए भी काम नहीं हो रहा है। आपने जनसंख्या बढ़ने दी, किंतु मैम्बर्स ऑफ पार्लियामेंट को रोक दिया। उनकी जनसंख्या नहीं बढ़ाई। उनकी संख्या न बढ़े, उसको रोक दिया। यह काम नहीं होना चाहिए। अगर पॉपुलेशन कंट्रोल नहीं कर पा रहे हैं, जनसंख्या वृद्धि को नहीं रोक पा रहे हैं, तो कम से कम उनके ग्रिवांसेज को, उनकी प्रॉब्लम्स को सुनने के लिए उनके प्रतिनिधि चुनने का अधिकार तो होना चाहिए, ताकि उनकी बात सही जगह पर, सही वक्त पर पहुंच सके और उसका सही इलाज हो सके, यही कहकर मैं अपना वक्तव्य समाप्त करता हूं।

DR. M.S. GILL (Punjab): Sir, I have heard my friend with great interest and I have quickly read through these two Bills I was associated with this whole work in my past duties. The Delimitation Commission idea was accepted by the then NDA Government, when I called an All-Party Meeting in the Commission to consider this matter because the 30 years of 1976 were ban ending. I will explain because, I think, all of you must understand what was, what has been done now and where you stand on certain issues. I am just trying to place my limited knowledge on of matters before the House. Sir, in 1976 Parliament, I think unanimously, on Mrs. Indira Gandhi's suggestion, blocked all future delimitation for 30 years. The Constitution had provided, very correctly, and India is very proud of it, that we have carried on the census started in the 19 centuray, every ten years, and we do a great census, perhaps the best in the world, and correctly the Constitution said that immediately after the census, there should be a Delimitation Commission because the basic principle of democracy is equal representation. Everywhere there should be a Delimitation Commission because the basic principle of democracy is equal representation. Everywhere there should be equal number of voters choosing one, whether to Parliament or to an Assembly. That is what democracy is about.

But why did Mrs. Gandhi do it? As I am able to look back, I think, the reason was very clear that by 71 census suddenly a situation had come where as I said,--I am talking among friends and without trying to score any points on anyone, I never do try that, but the facts of the matter were,-- that the population in certain States in the North, as Mr. Ahluwalia says, was and continues to increase rapidly and the Southern States had almost started reaching European levels of population control. Kerala is Number one, Tamil Nadu is almost equal, even Karnataka and Andhra Pradesh, I think, had all stabilised more or less and by now, I think, they have totally stabilised population. They need to be congratulated. And, I did say, in one statement, somewhere in Chennai perhaps, I said, 'it cannot be that you punish those who do good family planning and reward those who add to population perhaps unreasonably or unacceptably.' I did say this. Therefore, at that time, the then, Prime Minister, I think, thought that Tamil Nadu lost two seats to one of the Northern States. You know it, and, therefore, obviously the then Prime Minister thought that this is something which will really lead us into a terrible argument, North-South or any other way and they just froze it. I think, everybody was wise enough to unanimously freeze it. Actually, it was contradictory of the Constitution because equal representation then begins to fade. In Southern States, you will have MPs lesser in numbers than in certain Northern States. But, a wise country like America does it, everybody does it. On the Constitution, sometimes you take strange decisions fifty years later because Ambedkar could not think what would happen 50 years later and therefore, that was done, accepted by everybody and India remained calm. In other words, in the National Parliament we will not allow any reduction in anybody's representation. That was the basic thing. But, then, the order perhaps in a sense of nervousness, if I may say so, was blanket even within the State. We will just do nothing. When 30 years were over, I thought about it, I read a bit, I considered it, I called an All Party Meeting. I explained to them. I said, this is the background and I think, even now you will have to freeze for the future because I think, the country is no longer willing to accept and the only correct solution is that States will not increase their representation in Parliament by increasing population in a big way or lose it by reducing population. Therefore, assure them. That is what the Act of 2002 has again done. The Act has frozen Parliament till 2026. But, I suggested to them and I am glad the then Government, and the then Law Minister, and all parties accepted my argument. I said that while you freeze entitlement in Parliament, within a State you should do the balancing because 30 years have led to huge distortions of population. From 30 crores at the time of Independence, now, we are 100 crores-- three times--sadly! So, that has happened. Then, there is movement of people from rural to urban Movement of people across the country has happened. Sir, Punjab Assembly, in 1966, had 117 seats. Should they always remain with 117 seats? And, should the distortion of boundaries be allowed to remain for ever. No. So, therefore, you can have a Delimitation Commission for the State Assemblies within themselves, even, Parliamentary seats. Delhi, with all 'in-migration' that is taking place, will remain with only seven Members of Parliament. But, surely, we should the seats balance. What Mr. Ahluwalia is quoting was my statement that I had made many years ago that how could 38 lakh rural people be equated with 4.75 lakh Chandini Chowk people. That means, a rural man's vote is 1/8th of a city man's. I don't accept it. It has to be equalised within Delhi. Therefore, I suggested--I am glad that they have accepted it--to take all the States and within them the Parliamentary seats. Punjab has 13 Parliamentary seats. But, now, balance them. Therefore, please, balance the Parliamentary and Assembly seats within the State. They did that. They passed a law. I have a slight regret that my friend, Mr. Jaitley, after the meeting, had he just casually consulted me, I might have made certain suggestions. They passed the Bill as it was. For example, I think, after 30 years

of increase in population in any State, 117 seats of Punjab Assembly could have been increased by 10 per cent also in other States of the country Sir, 10 per cent increase in Assembly seats, internally, in a State would have given comfort to a lost of political people. In any case, population has gone up and we could do it easily, because you can see 15 more Members in the Punjab Assembly or Maharashtra or anyone for that matter. Unfortunately, that has not been done. Of course, there is other factor of 'how much?' I know there is dissatisfaction. First of all, after thirty years, there is going to be pain and dissatisfaction and unhappiness, because active politicians have suffered. I recognise that. I understand that. But, perhaps, there could have been a greater consultation. I don't know enough about how the Commission went about it. Perhaps, there could have been a greater representation. Sometimes, I hear of public representatives being able to interact a little more. But the fact is, that is what has happened and you have got that job done and we have to go forward with it. But, I am concerned, Sir, with this Bill now and for the future. This I want to warn all parties and put forward a thought. We may not have increased the seats. We could have put in law that 'other factors' will be taken into consideration. It was done in Punjab division, of occasions. That would have given the Commission a greater flexibility to take into account some of the problems all of you form all parties have put. But, the rigid or very strongly focus counting only numbers and trying to do a good boundary as officers would see was the way the Delimitation mandate was given and the Commission has applied it to the best of its ability. Now, what do I see here of which I want to caution about? I know it has to be done. It is being done. One, because this situation has led after 30 years that tribal people are losing seats, because the formula has been put in that the SC and other seats have to be increased and, therefore, could also be decreased. Now, in certain tribal States--Jharkhand, Chhattisgarh and, maybe, elsewhere--the tribal people are losing seats, because people, in 30 years, migrated in, who are non-tribals, to do business. Now, that is terribly worrying and hurting the tribals. So, something had to be done. Now, there are two laws. One, that Jharkhand is frozen till 2026. The same old solution is applied let us not get their unhappiness to an extreme level. And, we accept it and do it. The second one says, if I am not wrong, because I had read these very quickly, that in the four Eastern States, that is, Assam, Nagaland, Manipur and Arunachal Pradesh, the President has taken powers that is--it is a very interesting language--"the President is satisfied that a situation has arisen whereby the unity and integrity of India is threatened or there is a serious threat to peace and public order, he may, by order, defer the delimitation exercise. Now, that is what has been done for Jharkhand. This ia double-edged weapon. I want to say to all of you and others who are not present in this House, because--at least, I will be on record is Parliment--that this is a double-edged weapon. Governments are here, Governments were here, and Governments will come--after a year we will have a new Government, whoever it might be--but this will go on. This power that you are taking to yourself, to the Executive, means that if at any time, there is a little worry, to the Government from any State, and that state is encouraged to have a situation of poor law and order--I will only say it that way--or a diminishing law and order, the Government may immediately take a safe way out and may say कि इनका डीलिमिटेशन फ्रीज़ कर दो, और कुछ नहीं करना है।

We had it in Rajasthan in an other context. The same instrument was used. I don't go into party politics, but I go into facts for India. In order to insist, that I will be in that category and not this category, after thirty years, I have decided that I should be there because it might benefit me. (*Interruptions*) This section, in my eyes, gives the power, now, for the first time, over the delimitation law of Ambedkar and Nehru. And, in our continuing tensions and

1.00 P.M.

situations, we might start taking the easy way and, therefore, go on expanding this till a lot of States don't have delimitation. It would not be a good thing. I also see in the second law, which you have put in, that in these four States--Assam, Nagaland, Manipur and Arunachal Pradesh--for the moment, the Government and the President had taken power that in their case, if I have understood the plain language, delimitation will be done when the President decides, in other words, when the Executive thinks, that they are able to do it. And, if the trouble continues and unhappiness and push and pull continue, we don't do it because it is best to pull back, and not have a situation. Both these powers could lead India slowly into losing delimitation, which is a regular process, which is a necessary process for democracy. And, I have no solution for this, but what I am saying is--the Law Minister has listened to me patiently--that you need to consider this deeply, you need to consider it with all parties and all of you together. This is not a party matter, but it is an India matter for long years to come. You have taken powers which could be dangerous and worrying. Therefore, I would say please think of it on a long-term basis. If you can find a solution, I think, it might be possible to find one, remove this power to furture Governments. Go back to what you were, otherwise if you have such a power, the enticement is always there to use it to get over a situation very easily. For example, I have repeatedly said that in India the Constitution has already been amended almost 100 times because every time when you have an administrative problem, one or the other Government, you use the constitutional change to overcome it. This is never a good thing to do in any country's constitution. So, don't do this. Finally, Mr. Ahluwalia was applying the simple formula that Ambedkar, in that time when our population was 30 crores population, had said for every 7.5 lakh population there should be one parliamentary seat. Obviously, it has to be changed now because the population has gone to two million. And, in the States, which are having a rapid increase of population, it will go even more than that. I accept the fact what he has said and what all of you would also say that it is very difficult for an individual Member to be elected from two million or two-and-a-half million population and then to serve that population. It is very difficult and the problem is there. But I also want to point out to you the other side of the problem that with this vast population, it is not possible to go on increasing the membership of Parliament, even if you decide to. I know on the Women's Reservation Bill, a suggestion was made that 'let us have 750 Members and sit in the Central Hall and somebody else sits here. I opposed it by saying that then twenty years later, you will move to Talkatora Gardens. Parliaments and Constitutions don't do this. In other words, what I am pointing out is that today we are 543. We can increase a bit more one day, if Parliament so feels in a necessity. But there is a direct relationship between the size of a body and its ability to function in a sensible way, talking, listening, arguing and debating and passing laws. You can't go on like that. I was doing an arithmetic on Mr. Ahluwalia's figure that for today's hundred crore population, you would need about 1600-1700 Members. Surely, they can't sit like sitting in a football stadium. That is just a thought.

Sir, you have given me a lot of time. Thank you very much.

श्री उपसभापति: श्री वीरेन्द्र भाटिया। आपके पास 8 मिनट्स हैं।

SHRI VIRENDRA BHATIA (Uttar Pradesh): Sir, I will try to finish early.

श्री उपसभापति: उससे कम समय लें तो अच्छा है।

श्री वीरेन्द्र भाटिया: उपसभापति महोदय, मैंने अभी अपने एक सदस्य श्री गिल साहब को सुना। गिल साहब के बाद मुझको बोलने का अवसर मिल रहा है। मैं समझता हूं कि यह बड़ा मुश्किल और दुरुह कार्य है। पहली बात जो गिल

साहब ने कही, शायद वही मैं कहना चाहता था कि इसके सेक्शन 10 of the principal Act में जो संशोधन प्रस्तावित किया गया है, उसके कारण केन्द्र सरकार को असीमित अधिकार दिए जा रहे हैं। Words तो यूज़ हुए हैं "Notwithstanding anything contained in sections 4, 8, and 9, if the President is satisfied that a situation has arisen whereby the unity and integrity of India is threatened..." यहां तक तो मुझे कोई आपत्ति नहीं है, लेकिन उसके बाद यह है कि "...or there is a serious threat to the peace and public order, he may, by order, defer the delimitation exercise in a State." मेरा निवेदन यह है कि राष्ट्रपति का satisfaction केन्द्र सरकार की recommendation पर आधारित होता है। अगर हम विगत अनुभवों को देखें तो हमारे तमाम अनुभव बड़े कटु रहे हैं। यहां पर चाहे वह सरकार रही हो या वह सरकार रही हो या कोई भी सरकार में रहा हो, उसने असीमित अधिकारों का दुरुपयोग अपने राजनीतिक स्वार्थों के लिए किया। उसके बाद कहा गया "Every order made under this section shall be laid before each House of Parliament." अगर इसकी भी व्याख्या की जाए, अगर हम व्याख्या करने के लिए simple reading करें, तो "Every order made under this section shall be laid before each House of Parliament." अर्थात् इसको केवल सदन के पटल पर रखा जाएगा। मैं नहीं समझ सका हूं कि उसके बाद इस पर सदन के अप्रूवल की आवश्यकता होगी या नहीं। 'पटल पर रखना' और 'सदन का अप्रूवल', दोनों शब्दों में बड़ा अन्तर है। मंत्री जी से मेरा आग्रह है कि वह कृपया इस पर पुनर्विचार करें। अगर इन असीमित अधिकारों का केवल सरकार के ऊपर न छोड़ कर संसद में यह कहा जाए कि संसद के दो-तिहाई बहुमत से ही इस प्रकार का deferment हो सकता है...। जब ऐसी परिस्थितियां उत्पन्न हों, तो उस पर कुछ अंकुश लग सकता है। कहा गया है कि absolute power corrupts the person. फिर वही परिस्थितियां उत्पन्न होती हैं। हमने ऐसे तमाम हादसे देखे हैं। मैं नहीं कहना चाहता हूं कि तमाम फैसले ऐसे हो जाते हैं कि परिस्थितियां नहीं होतीं, लेकिन सत्ता पक्ष को जब ऐसा लगता है कि ये परिस्थितियां उसके अनुकूल नहीं हैं, तो उसी प्रकार की कार्यवाही की जाती है। मैं एक पक्ष को नहीं कह रहा हूं, मैं हर व्यक्ति को कह रहा हूं। यहां भी, विधान सभाओं में भी, जब भी absolute power दी गयी है, सत्ता पर अंकुश नहीं लगाया गया है, तो अपने राजनीतिक स्वार्थ के लिए उसका इस्तेमाल हुआ है। इसके दुरुपयोग की संभावना है और इस संभावना से इंकार नहीं किया जा सकता, इसलिए कृपया अगर उचित समझें तो इस प्रकार का संशोधन करें।

दूसरी बात, अभी मैं गिल साहब और अहलुवालिया साहब को भी सुन रहा था। अहलुवालिया साहब ने एक बात कही कि इतनी अधिक आबादी का हम लोग प्रतिनिधित्व करते हैं, लेकिन संख्या नहीं बढ़ाई गयी है। यह बात सही है कि संख्या कुछ बढ़नी चाहिए, लेकिन यह भी सही है कि जैसा गिल साहब ने कहा कि अगर 1600 की संसद बना दिया जाएगा तो किसी भी प्रकार की serious discussion नहीं हो सकती। एक बात और है कि अगर आबादी ही सिर्फ criteria बन गया तो सत्ता प्राप्ति के लिए लोगों में अपने-अपने प्रदेश की आबादी बढ़ाने की होड़ लग जाएगी। तो जो हम जनसंख्या नियंत्रण की बात कर रहे हैं, उसका क्या होगा? इस पर भी आप विचार कीजिए। यहां हमारे मित्र रावत साहब बैठे हुए हैं, उनके पहाड़ी इलाकों का क्या होगा जहां कि कम आबादी है और उनका क्षेत्रफल बड़ा है? वहां लोग कम रहते हैं और अगर सिर्फ जनसंख्या ही आधार मानी जाएगी तो बड़ी निराशा उन लोगों को होगी जो दूरस्थ स्थानों में रहते हैं व जहां आबादी कम है? तो इसके determination के लिए बहुत से फैक्टर्स होने चाहिए। जैसाकि कहा गया कि भौगोलिक स्तर भी विचार होना चाहिए, लेकिन बहुत संक्षेप में एक बात और कहते हुए अपना भाषण समाप्त करूंगा कि जो delimitation हुआ, उस पर बहुत सी शिकायतें हैं। महोदय, बहुत सी जगहों पर और उत्तर प्रदेश में भी भौगोलिक स्थिति नहीं देखी गयी। एक क्षेत्र को दूसरे क्षेत्र में ऐसी जगह भेज दिया गया जो वहां से 30-30 किलोमीटर दूर पड़ता है। इस ओर भी ध्यान दिया जाना चाहिए था। महोदय, एक स्थिति ऐसी भी है, अभी जैसा कि सच्चर कमीशन ने अपनी रिपोर्ट में कहा था कि कि जहां तक हो सके, मायनोरिटीज जहां एक जगह पर एकत्रित हैं, जब भी उस क्षेत्र को शेडयूल्ड कास्ट व शेडयूल्ड ट्राइब के लिए आरक्षित किया जाए, तो यह अवश्य ध्यान में रखा जाए कि उनको आरक्षित करते समय कम-से-कम अल्पसंख्यकों के अधिकारों पर कुठाराघात न हो। महोदय, आज तमाम क्षेत्र ऐसे हैं जहां पर अल्पसंख्यकों के प्रतिनिधि जीतकर आने की संभावना थी और वहां अल्पसंख्यक 40 परसेंट हैं, उन क्षेत्रों को भी शेडयूल्ड कास्ट और शेडयूल्ड ट्राइब के लिए आरक्षित कर दिया गया है। यह बड़ी अजीब सी स्थिति है। महोदय, एक स्थिति और बड़ी हास्यास्पद पैदा हो गयी है अभी कल एक जगह पर एक वर्ष में चुनाव होने को हैं, सांसद निधि मान लीजिए आज हम गाजियाबाद से कर देते हैं, मैं एक क्षेत्र की बात कर रहा हूं। उदाहरण के लिए मोदीनगर अगली

बार गाजियाबाद का पार्ट नहीं होगा। गाजियाबाद का सांसद कहता है कि मोदीनगर हमारे क्षेत्र में नहीं है, तो हम मोदीनगर का विकास क्यों करें? दूसरा सांसद, जिसके क्षेत्र में अब मोदीनगर आने जा रहा है, मोदीनगर में खर्च नहीं कर सकता, क्योंकि वह अभी उसके क्षेत्र में नहीं आता है। इस तरह से, कई क्षेत्रों के विकास भी रुक गए हैं। जो बेचारे अधर में हैं, उनकी स्थिति बड़ी अजीब हो गई है, जो सांसद है वह करना नहीं चाहता है, वह करेगा नहीं, क्योंकि वह उसके क्षेत्र में नहीं आता है। चुनाव का वर्ष है, इसलिए वह उस क्षेत्र का विकास नहीं करेगा, जिससे उसको चुनाव लड़ना है। नया क्षेत्र जो आया, उसमें वह विकास नहीं कर सकता है और जो पुराना क्षेत्र है, जिसके पास वह आने वाला है, उसमें वह विकास पर पैसा ही नहीं खर्च कर सकता है, कुछ इस प्रकार की स्थिति है, इस पर भी ध्यान दें कि उस क्षेत्र का भी विकास हो सके जो क्षेत्र transit स्थिति में है, उनकी जनता को भी यह अहसास हो कि अभी भी हमारे प्रतिनिधि सदन में उपस्थित हैं।

इसके साथ ही, मैं इस बिल का समर्थन करता हूं।

SHRI K. CHANDRAN PILLAI (Kerala): Mr. Deputy Chairman, Sir, thank you for giving me this opportunity. I rise to support these two Amendment Bills. Basically, we are redrawing the constituencies as well as reclassifying the reserved categories also. The Delimitation Act, 2002 and the Representation of People Act, 1950 are amending through this exercise. As we all know, our Constitution originally provided for re-adjustment or delimitation after every Census. The last delimitation was carried out after 1971 Census. But, later, it went through so many amendments and finally up to 2026 we are continuing with the system, which is provided. I want to point out at the demographic question, not at the geographical question. This demographic question is an open-ended issue. Our learned and experienced colleague, Dr. *Gillji*, already narrated the entire case which is beneficial to all those people who listened to him. On long-term basis, what best we can take for this country on that matter is a serious point while doing this Amendment. In the principal Delimitation Act, we are inserting a new provision for Section 10(B) to nullify Section 10(O) and to keep Jharkhand out of this delimitation process. It is a point which I am supporting. While going into the implications, we find that some constitutencies are merged with some others and some new constituencies have been created. This is one specific objective that emerged out of the Act. Likewise, the reserved category numbers have enhanced, both for SCs/STs from 79 to 84 and from 41 to 47 respectively. On the population issue, as Dr. *Gillji* correctly pointed out, the case of those States which have successfully implemented this population control initiatives and other brackets, group of States, is very important aspect. It is a larger point of thought by putting collective wisdom. While supporting these two Amendments to the Law Minister using this occasion, I want to suggest one point further, that is it is high time now for us to reform the Election Commission itself. I am not making broad points. I want to make only four very limited points. Because of our experiences, my suggestion is that there is an urgent need for reform largely in four areas to ensure that the constitutional objective of holding election to strengthen democracy in a manner where the wisest possible informed choice of the voters can be ensured. Now, I mention these four areas and then I will conclude. These four areas are: One is, the composition and modality for appointment and removal of members of EC and the CEC; second is, the jurisdiction of the Election Commission; third is, the defintion of the election observers. Out of our experience, we are forced to suggest this. The fourth is, the law and order question and the deployment of the Central Forces. In a different context, the law and order point was taken by Dr. Gillji and I share his views. It is a double-edged weapon, which can be used according to the tune and whims of the Government. With these suggestions, I support these amendments. Thank you very much.

MR. DEPUTY CHAIRMAN: Dr. K. Malaisamy, Not present. Shri Brahma, not present. Shri Tiruchi Siva. You have five minutes.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, these two Bills moved are to amend the Delimitation Act, 2002 , and the Representation of the People Act, 1950, with a purpose to change the boundaries of Lok Sabha constituencies and State Assemblies in view of the changes in the population. Sir, all Lok Sabha constituencies within a State would have equal population as far as possible and similar criterion will be followed in the State Assemblies also. Every State Assembly constituency would fall fully within a Lok Sabha constituency. All these things go well. The Constitution originally provided to re-organise the boundaries rather than delimitation, which is called so, after every Census. The last delimitation was carried on after the 1971 Census and the 42nd Amendment in 1976 specified that 1971 Census would be used till 2000. Subsequently, the 82nd Amendment in 2002 specified that 1991 Census would be used till 2006 . This was amended again by the 87th Amendment in 2003 to specify that the 2001 Census would be used. Sir, the Delimitation Commission has submitted a series of orders detailing the new Lok Sabha and State Legislative constituencies. Sir, I stick to the constraint of time. The Delimitation Commission was organised and a draft notification was discussed with all the political parties across the country, but the final notification, which was contrary to the draft notification, was not discussed among the political parties across the country and the problem arose there. I would like to cite, for instance, specifically Pudukkottai Parliamentary constituency in Tamil Nadu. Pudukkottai was a Princely State which merged with the independent India, the first ever in the country among all the regal States in the country. It was the first one to surrender everything to the independent India without getting any consortium from the Government of India and it set a role model and I had the proud privilege of representing same Constituency in the Eleventh Lok Sabha. I am very sorry to say that this constituency has been divided into five Lok Sabha constituencies. It has been divided into five segments and every segment has been adjoined to all adjoining Lok Sabha constituency, and I am sorry to say that there is not even one constituency with the name of Pudukkottai. That State , that constituency, that historical name has lost its identity. I would like to mention here and I would like to agree with Dr. Gill and Mr. Bhatia that the President is satisfied that a situation has arisen whereby the unity and integrity of India is threatened or there is a serious threat to peace and public order, he may, by order, defer delimitation exercise in a states. I am doubtful whether it is a guidance. It at all people are not for delimitation, the re-organised constituency, they may resort to some other methods. I would like to very humbly submit if there is any chance at this moment, I request on behalf of people of Pudukkottai constituency to restore the sanctity, identity and originality of that constituency. The mindset of the people is yet to be assessed. People are very much disturbed. All the political parties, cutting across their differences, have registered their protest. On behalf of people of Tamil Nadu, especially people of Puddukkottai constituency, I would like to put on record and I would like to request hon. Law Minister to look into this aspect which Delimitation Commission ought to have considered, which they have not considered and which has caused much pain among the people. Kindly restore the identity of the Pudukkottai constituency which showed magnanimity when the country liberated and became a Republic Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shri Thirunavukkarasar, you have only five minutes.

SHRI SU. THIRUNAVUKKARASAR (Madhya Pradesh): Sir, I fully endore Mr. Siva's view. I do not know how it has happened. In the first draft report, Pudukkattai Parliamentary

Constituency was there. But in the final announcement, there is no Pudukottai Constituency. As Mr. Siva has mentioned, Pudukkottai was a princely state which was ruled by Rajas of Thondaman for more than two hundred years. Actually, it was an independent country. It was a separate State before Independence. Only after independence, it merged with India on its own, not by force, The Rajas gave the State back to India and Pudukottai State was merged with India. From 1952, until the last general election, Pudukottai Constituency was a separate constituency. I want to ask the hon. Law Minister: What are the norms you are following? I am told that if in a revenue district, enough constituencies are there, say, six MLA segments or seven MLA segments are there, it should be announced as one constituency. Earlier in Pudukottai constituency, there were six MLA segments. One is Peravurani and another one is Pattukottai. Those two constituencies are now attached to Thanjavur Parliamentary constituency. I accept it because it comes into Thanjavur district. But apart from that, in the existing Pudukottai revenue district, there are five MLA segments and, as per Delimitation, we are getting one more constituency, that is, Gandharvakottai. With it in the revenue district, we are having six MLA segments. Actually, as per the norms or as per the rules or as per justice, you have to announce it as one parliamentary constituency. But what have you done? The Pudukottai Parliamentary Constituency is broken into pieces and thrown away to the neighbouring constituencies. Aranthangi is attached to Ramanathapuram whose headquarters is 150 km away from Aranthangi. And you have attached Pudukottai and Gandharvakottai with Tiruchi. And you have attached Alangudi and Thirumayam with Sivagangai and kulathur in Karur . Now to get the redressal of their grievances, the people of Pudukottai have to go to four MPs in four neighbouring constituencies. To get the redressal of their grievances, they have to go four district collectors areas. Karur District Collector, Tiruchi District Collector, Sivagangai District Collector and the Ramanathapuram District Collector.

SHRI TIRUCHI SIVA: The local Pudukottai Collector has no role at all .

SHRI SU. THIRUNAVUKKARASAR: There is no Collector necessary now. Why are you allowing the Collector? You abolish the revenue district also. There is no work for Collector. It Is a revenue district. How can you separate it ? How can you divide that constituency like that ? I do not want to mention the name even if I mention, I think there is no wrong in it. Earlier Mayiladuthurai was abolished. To save Mayiladuthurai and create one more constituency, I do not object to it, as the hon. Members have spoken. If you want to increase it, you increase ten per cent throughout the State as per the increase in the population. Instead of 39, you can make it 40 or 41. What is wrong in that? But how can you abolish the princely State or a historical district like this? Leave the history. What will happen to the people? How will they be redressed? How will their problems be solved? Sir, we agitated and all the parties agitated. No solution, but, I want to know: How this change has happended? Why have you changed it? What are the norms? What is the system you are following? Whether the State Government has recommended this or the State Election Commission has recommended this. And if they have recommended this, how can they recommend like this? What are the norms which the Delimitation Commission is following? To save somebody or to save some constituency or to help some area, whether you can destroy another area . Where, the people are in a very backward State. People in that district, Pudukottai...

MR. DEPUTY CHAIRMAN: Please conclude, Mr. Thirunavukkarasar.

SHRI SU. THIRUNAVUKKARASAR: Sir, I am about to conclude. Sir, I am the agrieved person. I was representative of that constituency, earliar.

MR. DEPUTY CHAIRMAN: You have expressed your concerns.

SHRI SU. THIRUNAVUKKARASAR: Sir, I was six times the Member of the Legislative Assembly A ramthersi in one of the segments of that district Seventh time, I become a Member of Lok Sabha. People are pained and agrieved, I shed tears for the poor people of that district. What is the logic behind this? What are the norms that you are following? As per your discretion , you are doing this, to satisfy somebody. I want to know who has done it. I would request, as Mr. Siva has requested. If you are in a hurry, why have you excluded five States? Exclude Tamil Nadu also from the list. You can have six States. *(Time-bell)* Heaven will not fall down. Later on, you can take time and reorganise again and come to this House. I would request the hon. Minister to please do justice. It is against law. It is against norms. Total injustice is committed to twenty lakh people in that area.

MR. DEPUTY CHAIRMAN: Okay. Please, don't repeat. ...*(Interruptions)*... Don't repeat. You have already said that. ...*(Interruptions)*... We have shortage of time. ...*(Interruptions)*... Please don't repeat. ...*(Interruptions)*... No, no. Even if you say ten times, you are only repeating yourself. ...*(Interruptions)*...

SHRI SU. THIRUNAVUKKARASAR: Sir, it is very unfortunate. Please reconsider this. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI SU. THIRUNAVUKKARASAR: Sir, please reconsider this and do justice to the people of Pudukottai. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Harish Rawat. You have five minutes.

श्री हरीश रावत (उत्तराखंड): महोदय, यह केवल एक औपचारिकता है, मगर कोई गुणात्मक परिवर्तन हमारे सुझावों के आधार पर वर्तमान परिपेक्ष्य में हो। माननीय मंत्री जी एक विद्वान और प्रभावी व्यक्ति हैं, मैं उनके संज्ञान में दो बातें लाना चाहता हूं। संसद का स्वरूप क्या हो, इस पर हमारे साथियों ने कुछ सुझाव दिए हैं। एक सुझाव यह आया कि बढ़ती हुई जनसंख्या को देखकर क्या लोक सभा के सदस्यों की संख्या बढ़ाना उचित रहेगा। उस तर्क को पेश करते हुए अहलुवालिया जी ने कहा कि सांसद के लिए आज यह कठिन हो गया है कि वह अपने मतदाताओं की बढ़ती हुई संख्या के अनुरूप, उनकी अपेक्षाओं के अनुरूप उनके साथ कैसे न्याय करे। जब वे इस तर्क को रख रहे थे तो मेरा ध्यान उन क्षेत्रों की तरफ गया, जहां लोक सभा के क्षेत्र इतने बड़े हैं, जैसे लद्दाख है, जेसलमेर है, अल्मोड़ा है, गढ़वाल है और टिहरी गढ़वाल है जहां के सांसद को अपने समस्त क्षेत्र का अगर वह सड़क से भी अपने क्षेत्र का भ्रमण करता है तो हजारों किलोमीटर गाड़ी से जाना पड़ता है। गांव तक पहुंचने की बात तथा अपने मतदाता से सम्पर्क करने की बात तो छोड़ दीजिए, सर, यदि हम प्रतिनिधित्व को व्यावहारिक बनाना चाहते हैं, सार्थक बनाना चाहते हैं और अपनी लोक सभा को एक representative character की तरह बनाना चाहते हैं तो हमको इस बिन्दु पर विचार करना पड़ेगा कि. .... । आखिर लोक सभा और विधान सभा के क्षेत्रों का क्षेत्रफल कितना बड़ा। मैं यह नहीं कह रहा हूं कि आप जनसंख्या के तर्क को नकारिये, वह एक सबल तर्क है, लेकिन उस तर्क के साथ भौगोलिक क्षेत्र के तर्क को भी, अब अनदेखा नहीं किया जा सकता है, विशेषतौर पर जब सांसदों और विधायकों की भूमिका उस क्षेत्र के विकास के लिए बहुत महत्वपूर्ण होती है। आज क्यों दूर-दराज़ के क्षेत्र यह शिकायत कर रहे हैं कि हम क्षेत्रीय असंतुलन के शिकार हैं। उसका सबसे बड़ा कारण, उनकी भौगोलिक परिस्थितियां हैं, उन परिस्थितियों को कानून बनाने वाले लोगों को नकारना नहीं चाहिए।

माननीय उपसभापति महोदय, वर्ष 2002 में गठित परिसीमन आयोग ने दो तरीके के लोगों के साथ बड़ा अन्याय किया है। एक तो जो ग्रामीण भारत है, मुझे डर है कि इस परिसीमन के प्रभावी होने के बाद जो लोक सभा बनेगी, उसमें ग्रामीण भारत की आवाज़ कमजोर हो जायेगी, किसानों की आवाज़ कमजोर हो जायेगी। हम बार-बार कहते हैं कि यह किसानों का देश है, हम कहते हैं कि भारत गांवों का भारत है, लेकिन जो अगली हमारी लोक सभा होगी, उस

लोक सभा में गांवों का प्रतिनिधित्व कमजोर होगा, किसानों का प्रतिनिधित्व कमजोर होगा और उससे उनकी अपेक्षाओं पर भी असर पड़ेगा, एक तो मेरी यह शंका है और इस शंका का निदान भविष्य में कैसे किया जाये, इस पर माननीय विधि मंत्री जी को विचार करना चाहिए।

उपसभाध्यक्ष (श्री प्रशांत चटर्जी) पीठासीन हुए

महोदय, दूसरा नुकसान पर्वतीय क्षेत्र के लोगों को हुआ है। लोक सभा के संदर्भ में, मैं उस विषय को नहीं छूना चाहूंगा, लेकिन विधान सभा के संदर्भ में जरूर कहना चाहूंगा। उत्तराखंड राज्य का गठन एक पर्वतीय राज्य के रूप में हुआ और आज इस परिसीमन के लागू होने के बाद उस विधान सभा के स्वरूप में एक जबरदस्त गुणात्मक परिवर्तन आ जायेगा। लोक सभा का जो मैंडेट था, वहां के जन-संघर्ष का जो मैंडेट था, उसको केवल कुछ विद्वान व्यक्तियों ने एक फैसले के तहत बदल दिया। वहां पर पर्वतीय क्षेत्रों की जो विधान सभाएं हैं, उनका आकार इतना बड़ा हो गया है कि वहां की आठ विधान सभाएं कुल राज्य के तीस प्रतिशत भौगोलिक क्षेत्रफल का प्रतिनिधित्व करेंगी। 70 की विधान सभा में आठ विधान सभाएं ऐसी होंगी, जिन विधान सभाओं के अंतर्गत 30 प्रतिशत हिस्सा राज्य का आयेगा। महोदय, यह कितनी बड़ी विसंगति है। नार्थ-ईस्ट के राज्यों में इसीलिए इस परिसीमन आयोग का विरोध हुआ और अरुणाचल ने इसीलिए विरोध किया। आपने वहां के लिए उस तर्क को मान लिया, आपने कहा कि वहां पर परिसीमन करने में कठिनाई है। उत्तराखंड में हम से लोग सवाल कर रहे हैं कि जब अरूणाचल प्रदेश में कठिनाई थी, वहां पर कानून-व्यवस्था की स्थिति खराब हो सकती थी, इसलिए परिसीमन को डिफर कर दिया गया और उत्तराखंड में हम शांतिप्रिय लोग हैं और हमारे विषय में इस तर्क को अनसुना किया जा रहा है। अभी हमारे एक साथी ने यहां पर कहा कि दक्षिण के राज्यों में लोक सभा की सीटों की संख्या नहीं घटेगी, इसको कानून के जरिए किया गया, यह बहुत अच्छा किया गया। सर, हमारे यहां एक क्षेत्र ऐसा है जहां के लोग परम्परागत रूप से, वहां की ट्राईब परम्परागत रूप से परिवार नियोजन का पालन करते हैं, वहां छोटा परिवार रखना, उनकी परम्परा में शामिल है। आज वे हमसे सवाल कर रहे हैं कि क्या हमको इस बात की सजा दे दी गयी, क्योंकि हमारी संख्या कम हो गयी, इसलिए हमारी विधान सभा की सीट, जो हमारे लिए आरक्षित थी, उसको समाप्त कर दिया गया। माननीय विधि मंत्री जी, आपने झारखंड में इस तर्क के आधार पर कि झारखंड के अंदर ट्रायबल्स के लिए आरक्षित सीटों की संख्या में 20 प्रतिशत की कमी हो रही है, परिसीमन को डिफर कर दिया, वहां पर परिसीमन लागू नहीं हुआ है। उत्तराखंड में साढ़े तेंतीस प्रतिशत सीटें हट रही हैं, जो ट्रायबल्स के लिए आरक्षित थीं। उनके लिए तीन सीटें आरक्षित थीं, अब तीन में से दो सीटें ट्रायबल्स के लिए आरक्षित रह जायेंगी, तो उत्तराखंड के संदर्भ में इस तर्क को ठीक नहीं माना जा रहा है, जो तर्क झारखंड के संदर्भ में ठीक माना जा रहा है। मान्यवर, मैं माननीय विधि मंत्री जी से प्रार्थना करना चाहूंगा कि वे कृपा करके इस विषय पर गौर करें कि किस तरीके से ऐसे क्षेत्रों को संरक्षण दिया जा सके, ताकि भविष्य में इस तरह की परिस्थितियां न खड़ी हों। महोदय, एक बात मेरी समझ में नहीं आती कि इस सदन में चाहे पक्ष हो या विपक्ष हो, सबकी एक राय है कि महिला आरक्षण होना चाहिए। यदि महिला आरक्षण विधेयक आता है और महिलाओं के लिए सीटें आरक्षित होती हैं, तो क्या आप नए सिरे से परिसीमन करेंगे? यदि आप नए सिरे से परिसीमन नहीं करेंगे तो फिर उसका कौन सा आधार होगा, जिस आधार पर आप लोक सभा में महिलाओं का प्रतिशत बढ़ाएंगे, उनके प्रतिनिधित्व को बढ़ाने का काम करेंगे। क्या ऐसा नहीं हो सकता कि कुछ दिनों तक इस परिसीमन को लागू नहीं किया जाता और पहले इस महिला आरक्षण से संबंधित इश्यु को सेकंड कर लिया जाता। चाहे उधर बैठने वाले लोग हों या इधर बैठने वाले लोग हों, मैं जानता हूं कि माननीय विधि मंत्री जी कुछ हमारे तर्कों से पहले से सहमत थे। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Mr. Rawat, your time is over.

श्री हरीश रावत: *सर, मैं अभी समाप्त कर दूंगा। लेकिन उनकी अपनी दिक्कतें थीं। वे सीधे-सीधे हस्तक्षेप नहीं कर* सकते थे, क्योंकि परिसीमन आयोग बैठा था। एक कानून बना हुआ है, उस कानून के आधार पर ही उन्होंने परिसीमन करने का काम किया। मैं उनकी कार्यविधि पर भी कोई अंगुली नहीं उठाना चाहता हूं। महोदय, कानून बनाते वक्त इस बात को ध्यान में रखा जाना चाहिए था। हमारा अपना कानून कहता है कि दस साल के बाद जनगणना होगी और उसके बाद परिसीमन होगा। हमने उत्तराखंड में 2001 में परिसीमन किया और हम 2008 में फिर से परिसीमन कर रहे हैं। उस परिसीमन के जरिए, हमने इतनी विसंगतियां खड़ी करने का काम कर दिया है कि आज उस राज्य के सम्मुख

कई प्रकार की कठिनाइयां पैदा हो गई हैं, कई प्रकार की दिक्कतें पैदा हो रही हैं। मुझे इस बात की शंका है कि भविष्य में उस राज्य के अंदर एक बड़े हिस्से में यह मांग उठेगी कि किस तरीके से हमारे प्रतिनिधित्व को बढ़ाया जाए। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Please conclude now.

श्री हरीश रावत: मैं कानून मंत्री जी से निवेदन करना चाहूंगा कि नार्थ-ईस्ट के संदर्भ में जिस समय वहां परिसीमन करने पर विचार हो, अरुणाचल में, मणिपुर में, नागालैंड और असम में, आप वहां के परिसीमन के लिए जो सोलूशन निकालने का काम करेंगे, वही सोलूशन आप उत्तराखंड के संदर्भ में भी निकालने का काम करें। यदि हो सके तो उन क्षेत्रों को, जिनका क्षेत्रफल बहुत बड़ा है, जो उस राज्य के अंदर इतने unweilding रहे, जैसा मैंने कहा कि आठ विधान सभा क्षेत्र ऐसे हैं, जो तीस प्रतिशत क्षेत्रफल को कवर करने का काम करते हैं। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Please conclude. Your time is over.

श्री हरीश रावत: क्या आप इस सुझाव पर विचार करेंगे कि उत्तराखंड विधान सभा की कुल सीटों को बढ़ाया जाए, चाहे आठ या दस कोई भी संख्या बढ़ाई जाए, ताकि उन क्षेत्रों की आवश्यकताओं को प्रोटेक्ट करने का काम किया जा सके। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Please conclude now.

श्री हरीश रावत: जिस उद्देश्य को लेकर उत्तराखंड राज्य का गठन हुआ है, उस गठन के साथ न्याय हो सके। मेरी बाध्यता है कि मुझे इस विधेयक का समर्थन करना है, मगर मैं माननीय विधि मंत्री जी से इतना जरूर कहना चाहूंगा कि वर्तमान परिसीमन आयोग ने ग्रामीण भारत के साथ, किसानों के भारत के साथ और पर्वतीय भारत के साथ बहुत बड़ा अन्याय किया है और उसके डेवलपमेंट पर इसका बड़ा दूरगामी प्रभाव पड़ेगा, देश के कुल विकास पर इसका दूरगामी प्रभाव पड़ेगा, इस पर विचार करना चाहिए, ताकि सन् 2026 में जब हम पुन: परिसीमन की तरफ जाएं, तो उस समय इन विसंगतियों को ध्यान में रखा जा सके और उन क्षेत्रों की कठिनाइयों का समाधान निकाला जा सके, जिन कठिनाइयों का मैंने माननीय सदन के समक्ष उल्लेख किया है। इन्हीं शब्दों के साथ, मैं अपनी बात समाप्त करता हूं।

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Dr. K. Malaisamy. The time allotted to you is five minutes.

DR. K. MALAISAMY (Tamil Nadu): Thank you, Mr. Vice-Chairman. At the outset, I would like to give pat and praise to the Chairman and the Rajya Sabha Secretariat for taking up both the Delimitation (Amendment) Bill and the Representation of the People (Amendment) Bill together because they are interlinked and inter-mingled with each other. One can't be discussed without the other. That is why they have been rightly taken up for discussion together.

Sir, the object of the Representation of the People (Amendment) Bill is to give legal sanction to the delimitation exercise done by the Delimitation Commission which is constituted under the Delimitation Act. The entire House knows that the Delimitation Commission has done its job based on the latest and it has gone to the extent of adjusting the States into territorial constituences. In as many as 25 States and the Union Territories, the job is over. While it is so, the President of India promulgated an Ordinance deferring delimitation in certain areas of the country, namely, four North-Eastern States and Jharkhand. Except these five areas, the other States and the Union Territories are available for delimitation. In such a situation, unless the Representation of the People Act is amended, what has been done by the Delimitation Commission can't come into force at all. Therefore, the Law Minister has rightly moved the amendments both in the Delimitation Act and the Representation of the People Act.

Now, coming to the First Schedule of R.P. Act relating to number of seats and reservation to the Lok Sabha and the Second Schedule relating to number of seats and reservation to the Legislative Assemblies, the details are there. Unless it is amended on a par with or in conformity with what has been done by the Delimitation Commission, it can't fully serve the purpose of law. That is why these amendments have come.

While I welcome these amendments, as they are a statutory necessity, I have certain general remarks to make. Coming to the Census, we know that there was Census in 1971, 1981, 1991 and 2001. Every ten years, there is a Census. But I am surprised to see that the Delimitation Commission has taken cognizance of 2001 Census alone. Why not they chose to do the exercise earlier ones? The process should be automatic. As and when the Census takes place, the other process like delimitation, etc., should follow suit. Why has it not been done? I would like to seek a clarification from the hon. Minister why it has not been done. That is my first point.

Sir, the second point is relating to rotation of reservation for the STs and the SCs. The reservation of seats in the Legislative Assemblies and the reservation of seats in the Lok Sabha are most welcome. No doubt about it. As far as reservation is concerned, we have no objection to that. It is in order. But the point is that the reservation should be rotated periodically, once in ten years at least. From 1952 onwards it is, when the first election took place, till now, for nearly five decades, the rotational reservation has not been done. I would like to know why it is so. Is it due to vested interests of a few? Or, is it in the larger interests of the public? If it is in the larger interests of the public, when there is a conflict between the private interests and the public interests, the public interests should overweigh and override the private interests. In such situation—we are not against the total number of reservation—why has rotational reservation not been thought of at all? Serious thought should be given to it. The Minister should think how to go about it.

Coming to the deferment of delimitation in the four States in the North-East and Jharkhand, the deferment has been done by virtue of the promulgation of the Ordinance by the President. In other words, the delimitation exercise has not been in these four North-Eastern States and Jharkhand. What I am trying to know is this. In the four North-Eastern States and Jharkhand, the administration is going on. The day-to-day life is going on. Everything is going on. When everything is okay, what is the situation which is not conducive for this purpose? What is the necessity for this deferment? Why? It looks very odd to say that se are the five States where the delimitation exercise has been deferred. When, it is being ne for the whole country. Why do you discriminate these four States? I fail to understand at the basic reactions are. If there has been a natural disaster, like, flood or earthquake, ich is beyond our control, then, it is understandable. Luckily, that is not so. Everything going on fine...

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Dr. K. Malaisamy, please try to conclude.

DR. K. MALAISAMY: So, this deferment is not in order. They should also undergo the process of delimitation.

Sir, I have to agree with Shri Thirunavukkarasar, who has been very emphatic and quite emotional, when he stated how the Delimination Commission has done its job....*(Interruptions)*

SHRI V. NARAYANASAMY : Mr. Malaisamy, the Chair has said that your time is over.

DR. K. MALAISAMY: I can assure the Chair that I will not go beyond my time.

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Anyway, your time is over...*(Interruptions)*

SHRI V. NARAYANASAMY (Puducherry): Mr. Malaisamy, I am only supporting you.

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Is this your last point?

DR. K. MALAISAMY: I will just take two or three minutes.

I do not understand the parameters under which they are doing the process of delimitation. Whether it is based on population or boundaries or geographical contiguity, there should be some parameters for doing it. But there are concrete evidences to the effect that the Delimitation Commission has been subject to influence and interference. I am sorry to say this. But the standing example is the case of the Pudukottai district. It is a District Headquarter, and this Headquarter has been abolished. The reserved seats have been de-reserved. So many things have been done. I do not want to go into the details because of the limited time at my disposal. But I can quote facts and figures to show that the delimitation process in not *pucca*. On the other hand, it has also been subjected to a lot of infirmities. One example is Pudukottai. I can cite a number of instances as to how contiguity has not been maintained, how it has been overjumping with each other. They said that they have ascertained the views of the people, that they have listened to the views of the People's Representatives. But the vested interests, who could use their push and power, were able to see things done in their way. This is ny observation.

Coming to the last point, according to me, the job of the Election Commission includes enumeration preparation of voters' list, fixing of election booths, counting of votes declaration of results, etc. And the Representation of the People Act comes into play in all these aspects. Now, the Election Commission is supposed to be an autonomous body. And the Representations of the people Act should be made totally powerful in the sense that there should be no possibility of the ruling party or any influential people to interfere and meddle with its affairs. If you are able to give a law to that effect, then, I will be a happy person. Incidentally, there have been umpteen number of electoral reforms, which you can think of, when you bring in necessary amendments. There is the issue of identity cards, which is in process. We should also go in for mobile booths. Thirdly, there should be penalty for such of those people who are not casting their votes. In Australia, such persons are penalised. Lastly, withdrawal of a particular candidate who has not performed well. The voter should have the right to withdraw a candidate. If one-third of the total number of voters in a constituency is able to say they they do not like a Member of Parliament or a Member of the State Legislature to continue, his name should be withdrawn. This kind of an electoral reform also should come in a large measure.

With these words, I thank you.

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Now Shri Harendra Singh Malik. Your allotted time is five minutes.

श्री हरेन्द्र सिंह मलिक (हरियाणा) : मान्यवर, मेरे पूर्व वक्ताओं ने परिसीमन आयोग के बारे में विस्तार से चर्चा की है। जिस समय डीलिमिटेशन कमीशन का गठन हुआ, इनकी गाइडलाईन्स में तीन-चार बातों का उल्लेख किया गया

था। एक तो वोटर संख्या लगभग बराबर हो, दूसरा भोगौलिक स्थिति का ध्यान रखा जाए और तीसरा, इसके कारण प्रशासनिक व्यवस्था में बाधा न आए।

मान्यवर, माननीय विधि मंत्री जी यहां पर बैठे हैं, आपके माध्यम से मैं माननीय विधि मंत्री जी से अनुरोध करना चाहूंगा कि कृपापूर्वक वह यह देख लें कि क्या आपके डीलिमिटेशन कमिशन ने इनमें से किसी गाइडलाइन का कहीं भी पालन किया है और क्या कहीं भी प्रशासनिक यूनिट को, जनसंख्या को या भौगोलिक स्थिति को आधार माना गया है? सत्यता तो यह है कि डीलिमिटेशन कमीशन ने राजनैतिक व्यक्तियों और राजनैतिक व्यवस्था की हत्या करने का काम किया है और एक राजा की तरह व्यवहार किया है। यह सही है कि इन्होंने पार्लियामेंटरी कॉंस्टीट्यूएंसीज़ में जा करके मीटिंग कीं, लेकिन मैं आपके माध्यम से माननीय विधि मंत्री जी को यह कहना चाहता हूं कि वह इस कमीशन से यह जानकारी भी प्राप्त कर लें कि उनके पास कितनी अपीलें आई हैं और उन्होंने उसका निस्तारण किया है या नहीं किया है एवं उनमें से उन्होंने कितनों को सुना है?

मान्यवर, उदाहरण के तौर पर मैं कहना चाहता हूं, अभी दक्षिण राज्य के माननीय सांसद भी अपनी बात कह रहे थे, बघराय विधान सभा क्षेत्र, मुजफ्फर नगर में आता है। बघराय का कसूर यह था कि वहां पर आपकी पार्टी का एमएलए चुनाव *जीता था। बघराय को पांच जगह बांटा गया। वह लड़का जहां का एमएलए है, मैं भी उसी गांव का हूं। उस गांव* को चरथावल में रिजर्व कर दिया गया है। पुरकाज़ी के उत्तर का गांव चरथावल में रहेगा, दक्षिण का गांव चरथावल *में रहेगा और पूर्व का गांव चरथावल में रहेगा। इन्होंने न्याय पंचायत को भी ईकाई नहीं माना और न्याय पंचायत का एक* गांव एक तरफ कर दिया गया और चार गांव एक तरफ कर दिए गए। यहीं से आप यह मान कर चलिए कि यहां पर *जातिवाद ही हावी रहा है। इस तरह का काम डीलिमिटेशन कमीशन ने प्रदेश सरकारों से राजनैतिक रूप से प्रभावित हो* करके किया है।

राजनैतिक जीवन की हमारी तीस वर्ष की तपस्या है। अगर हमारे आरोप असत्य साबित हो जाए तो हम राजनीति ही छोड़ देंगे। आपने बागपत क्षेत्र के शहरी क्षेत्र को वहां से काट दिया और मेरठ के ग्रामीण क्षेत्र को बागपत से जोड़ दिया। मुजफ्फर नगर जिले से एमएलए की 9 कॉंस्टीट्यूएंसीज़ थीं। डीलिमिटेश कमीशन की गाइडलाइन्स में था कि उत्तर-पश्चिम को ईकाई मान कर इस कार्य को शुरू करें। सहारनपुर जिला उत्तर पश्चिम में ही बैठता था। सहारनपुर जिले में 7 विधान सभा क्षेत्र थे और मुजफ्फर नगर जिलें में 9 विधान सभा क्षेत्र थे, दोनों की 3 एमपी का कॉंस्टीट्यूएंसी बना करके, एमएलए की एक कॉंस्टीट्यूएंसी बचती है। बागपत को आपने ग्रामीण क्षेत्र बना दिया, उसके बाद कैराना से ले कर गंधौर तक चले आए। नदी के किनारे-किनारे आपने एक कैराना कॉंस्टीट्यूएंसी बनाई, फिर दूसरी कॉंस्टीट्यूएंसी में मुजफ्फर नगर को सरधाना क्षेत्र से जोड़ा। उसके बाद मुजफ्फर नगर जिले का एक पार्ट आपने ऐसा निकाल दिया, जहां से जो एमपी बनेगा, उसके लिए आपको हेलीकॉप्टर की व्यवस्था करनी पड़ेगी। उसमें एक कॉंस्टीट्यूएंसी मेरठ जिले की है, दो कॉंस्टीट्यूएंसीज़ मुजफ्फर नगर जिले की हैं और दो कॉंस्टीट्यूएंसीज़ बिजनौर जिले की है। ताज्जुब इस बात का है कि आपकी पार्टी ने ऐसे आदमियों को डीलिमिटेशन कमीशन में बैठा दिया, जिन बेचारों को यूपी की भोगौलिक स्थिति की जानकारी भी नहीं थी। आपका इतना बड़ा आयोग ऐसा है, जो गंगा नदी को नदी ही नहीं मानता। उनके लिए गंगा नदी, नदी ही नहीं है।

मान्यवर, बिजनौर कॉंस्टीट्यूएंसी में दो विधान सभा क्षेत्र बिजनौर के हैं, एक शंकरापुर का है, दो मुजफ्फर नगर के हैं और एक मेरठ का है। ऐसे कैसे काम चलेगा? वह मैम्बर ऑफ पार्लियामेंट कहां जाएगा?

मान्यवर, जब बघराय विधान सभा क्षेत्र की बात आई तो हमने यह कहा था कि आप ब्लॉक को प्रशासनिक ईकाई मान लें। मुजफ्फर नगर शहरी विधान सभा क्षेत्र बनाया गया है। मुजफ्फर नगर शहर में जो बाईपास के अंदर के इलाके *हैं, उसमें तीन विधान सभा क्षेत्र हैं-पुरकाज़ी है, मुजफ्फर नगर है और चरथावल है। किसी में इतनी हैसियत नहीं है कि* वह यह बात दे कि कौन सा मकान किस कॉंस्टीट्यूएंसी में बना हुआ है। आपका सरकारी दफ्तर, जो मुजफ्फर नगर *का जिला उद्योग केन्द्र है, वह आज से नहीं 25 साल पहले से जिला उद्योग केन्द्र है और वहीं पर है, लेकिन वह चला* गया चरथावल विधान सभा क्षेत्र में।

उन्होंने काली नदी को नदी नहीं माना। नदी की सीमा को न मानकर आप काली नदी को नदी नहीं मान रहे हैं। गंगा नदी को आप नदी नहीं मान रहे हैं।

मान्यवर, आपके माध्यम से मैं तो यह कहता हूं कि आपने डीलिमिटेशन कमीशन पर जो पैसा खर्च किया, वह गधे के कान में तेल गेरने के बराबर रहा। उन्होंने कोई मानदंड नहीं आनाया, कंप्यूटर पर बैठ करके केवल लाइनें घुमाईं और उसका प्रिंट निकाल करके चल दिए।

इन्होंने प्रशासनिक ईकाई की बात कही। क्या ब्लॉक के विकास खंड प्रशासनिक ईकाई में नहीं आते? क्या अब आपकी पंचायत, पंचायती राज की ईकाई नहीं है? इन्होंने केवल केसी और पीसी ले लिया, उसके अतिरिक्त इन्होंने दिमाग का कोई इस्तेमाल नहीं किया। मैं यह कह सकता हूं कि The learned Members of the Delimitation Commission did not apply their mind on this. यह पैसे का केवल दुरुपयोग किया गया। मैं उदाहरण के तौर पर बिजनौर, मुजफ्फरनगर, सहारनपुर, गाजियाबाद और मेरठ, इन पाँच जिलों का बता रहा हूँ, अगर कहीं इन्होंने अपनी गाइडलाइन्स का वायलेशन किए बिना ही छोड़ा हो। सत्यता यह है कि यह राजनीतिक रूप से प्रभावित हो कर एक नेता के घर बैठ कर--मैं उनका नाम लेना नहीं चाहता--जैसा उन्होंने चाहा वैसा कर दिया। सबसे पहले सत्ता पक्ष के घर में ही आग लगाई और आप संतुष्ट हैं।

मान्यवर, मैं आपके माध्यम से माननीय विधि मंत्री जी से अनुरोध कराना चाहता हूँ कि जो तथ्य हमने जिम्मेदारी के साथ उठाए हैं, काली नदी की सीमा का, गंगा नदी की सीमा का, बिजनौर पार्लियामेंटरी कॉंस्टीटयूएंसी का, बागपत पार्लियामेंटरी कॉंस्टीटयूएंसी का, कैराना पार्लियामेंटरी कॉंस्टीटयूएंसी का और मुजफ्फरनगर पार्लियामेंटरी कॉंस्टीटयूएंसी का--मान्यवर, मुजफ्फरनगर की बदकिस्मती यह है कि 9 एम॰एल॰एज़॰ होने के बाद भी एक भी लोक सभा क्षेत्र ऐसा नहीं है, जो केवल मुजफ्फरनगर जिले के अंतर्गत आता हो। जो उन्होंने किया है, उसे आप दिखवा लें। हम राजनीतिक लोग असहाय-से यहाँ बैठ कर केवल यह कहें कि एक रिटायर्ड न्यायमूर्ति आ गए --मान्यवर, पहली बात तो यह है कि न्यायपालिका और कार्यपालिका विधायिका पर हावी होती जा रही हैं--एक रिटायर्ड न्यायमूर्ति आ गए, तो वह भगवान हैं। उन्होंने जो कर दिया, सो कर दिया, कितनी अपीलें हुईं, उन पर गौर नहीं किया। मान्यवर, मैं आपके माध्यम से अनुरोध करना चाहता हूं और यह भी चाहता हूँ कि वह इस उच्च सदन का मजाक न बनाएँ। कोई बाध्यता न हो, विवशता न हो। अगर विवशता ही है तो इस पर डिबेट बंद कर दी जाए। आज माननीय सदस्यों ने इस पर जो बिन्दु उठाए हैं-आर॰टी॰आई॰ का कानून आपने पास किया है--उन पर वह हमें सूचना ही दे दें कि आपने जो बिन्दु कहे थे, वे इस आधार पर गलत हैं, यह सूचना आपने हमें गलत दी थी। आर॰टी॰आई॰ का कानून आपने पास किया है। इलेक्शन कमिशन के डिलिमिटेशन से आप यही पूछ लें कि जो आर॰टी॰आई॰ का कानून है, उसके तहत आप सम्बधित सदस्यों को सूचना ही दे दें, तो भी शायद हो जाएगा।

मेरठ में मुख्य चुनाव आयुक्त महोदय गए थे। मैंने उन्हें लिख कर भी दिया। सभी दलों के लोगों ने भी लिख कर दिया। सब ने उनसे कहा। उन्होंने पब्लिक मीटिंग में वहाँ यह कहा कि "हाँ, मुजफ्फरनगर के बाई पास के अन्दर और काली नदी के बाहर का क्षेत्र मुजफ्फरनगर शहर में रखा जाएगा।" उसके बाद जब घोषणा होती है, तो चुन-चुन कर के ऐसा क्षेत्र बना दिया कि एक जाति और एक धर्म के गाँव एक तरफ तथा एक जाति और एक धर्म के गाँव दूसरी तरफ कर दिए गए। इस तरह से इसका दुरुपयोग हुआ है। मान्यवर, आर॰टी॰आई॰ का संवैधानिक अधिकार आपने हमें दिया है। तो मान्यवर, मैं आपके माध्यम से माननीय विधि मंत्री जी से यह अनुरोध करना चाहता हूँ कि जो बिन्दु यहाँ माननीय सदस्यों ने उठाए हैं, उन पर आप कार्रवाई करें या न करें, कम-से-कम उनसे उनका जवाब तो पूछ लें। उस पर गाढ़ी कमाई का पैसा गया है। इसी सदन में पास होकर उनको अधिकार दिए गए हैं। वह पूछ लें कि उन्होंने क्या किया है। उन्हें भगवान न समझ कर इन्सान समझते हुए कार्य करें। अपका बहुत-बहुत धन्यवाद।

श्री ललित किशोर चतुर्वेदी (राजस्थान): माननीय उपसभाध्यक्ष महोदय, अभी पिछले सप्ताह खाद्य-सुरक्षा विधेयक पर चर्चा करते समय मैंने जो निवेदन किया था, वही बात इस अमेंडमेंट में आकर खड़ी हो गई है। पहले अध्यादेश, फिर विधेयक, वर्तमान सरकार ने तो शायद यह कार्यशैली ही बना ली है। 24 जनवरी, 2008 को अध्यादेश लाया गया। एक माह के बाद संसद का बजट सत्र आने वाला था। उसके पहले, दो महीने पहले ही एक सत्र समाप्त हुआ था। मैं नहीं समझ पाता कि इस प्रकार अध्यादेश लाने की कार्यशैली अपनाने का कारण क्या है। माननीय मंत्री महोदय ने इसका उत्तर देते हुए कहा है कि उच्चतम न्यायालय के निर्देशों का पालन किया गया है। मैं माननीय मंत्री महोदय से यह जानना चाहता हूँ कि उच्चतम न्यायालय ने इस विषय में निर्देश कब दिए? क्या माननीय उच्चतम न्यायालय को यह नहीं कहा जा सकता था कि एक माह के बाद ही सत्र आ रहा है, उसमें हम निर्णय करा लेंगे? आपके माध्यम से मेरा उनसे निवेदन

2.00 P.M.

है कि यह संसद की लोकतांत्रिक परम्परा और विधायी पद्धति का अवमूल्यन है, कृपया इस प्रथा को बंद करने की व्यवस्था करिए। भगवान न करे अगर आगे आने वाली सरकारों ने इस प्रकार की परम्पराओं का निर्वाह किया, तो आज जो सत्ता में बैठे हैं, यहाँ आ कर बैठेंगे, तो उनका क्या कहना होगा? यह अवमूल्यन सचमुच भावी तानाशाही के बीज बोता है। *माननीय उपसभाध्यक्ष महोदय, 60 वर्ष पहले परिसीमन हुआ था, 1981 में होना था। अभी पंजाब से आए* माननीय सदस्य ने कारण बताया कि 1981 में इस काम को क्यों सरका दिया गया? वर्ष 2000 करने के बाद एन०डी०ए० सरकार आ गयी, उन्होंने तुरंत 2001 में परिसीमन गठन की अनुशंसा कर दी। मैं पिछले एक वर्ष की गतिविधि को आप को याद दिलाना चाहता हूँ, मुझे देश में जहां-कहीं भी जाने का मौका मिलता, लोग कहते थे चतुर्वेदी जी, परिसीमन होगा या नहीं, क्या उस के अनुसार नए चुनाव कराए जाएंगे या नहीं? एक वर्ष तक लगातार मार्क ऑफ interrogation सारे देश की जनता के सामने बना रहा क्योंकि उनको पुराना अनुभव पता था। तत्कालीन सरकार ने टाला, वर्तमान सरकार भी टालना चाहती थी। निश्चित रूप से यह तो बहुत अच्छा हुआ कि इस प्रकार की स्थिति बनी कि जिसमें कोई चारा नहीं रहा और 5 प्रदेशों को छोड़कर परिसीमन हो गया। वैधानिक रूप से इस प्रकार की स्थिति बनी और मजबूरी के कारण परिसीमन के अनुसार नए चुनाव कराए जाएंगे। मैं इस बात का स्वागत करता हूं, किंतु कहना चाहता हूं कि आयोग द्वारा जो परिसीमन किया गया और जिसकी चर्चा माननीय सदस्यों ने भी की है, उस में कई विसंगतियां पैदा हो गयी हैं जिन की ओर मैं माननीय मंत्री महोदय का ध्यान आकर्षित करना चाहता हूं। परिसीमन आयोग ने जो विधान सभा, लोक सभा की सीटों की संख्या को यथावत रखते हुए पुनर्निर्धारण किया है, उसकी दोनों प्रकार से बहुत चर्चा हुई है। यह बात सच है कि चांदी चौक बहुत छोटा सा क्षेत्र था, फिर मैं राजस्थान से आता हूं जहां कि बाड़मेर क्षेत्र है, *वह इतना लंबा-चौड़ा है कि उसका कुछ कहना नहीं। यह स्थिति विषम थी, किंतु इस विषम स्थिति के कारण जो* केवल जनसंख्या वाला सिद्धांत मान लिया गया है, मार्गदर्शी नियम बनाया है, वह theoretically तो ठीक लगता है, किंतु इसने कई विसंगतियां पैदा कर दी हैं जिनकी ओर मैं माननीय मंत्री जी का ध्यान आकर्षित करना चाहता हूं। अभी मलिक साहब कह रहे थे कि प्रशासनिक तौर पर, पहले परिसीमन और इस परिसीमन में भी यह कहा गया है कि हम प्रशासनिक व्यवस्था को ठीक तरह से देखेंगे और तहसील ऐसी यूनिट होगी जिस को डिवाइड नहीं किया जाएगा। महोदय, माननीय मंत्री महोदय इस परिसीमन को स्टडी करने की कोशिश करेंगे कि तहसील तो छोड़ दीजिए, तहसील से नीचे जाकर भी जो रेवेन्यू क्षेत्र है, उसका भी विभाजन कर दिया गया है। यह तो गाइडलाइंस में था। रेवेन्यू सर्किल्स का विधान सभा क्षेत्र में इस प्रकार डिवीजन कर देंगे तो प्रशासनिक सुविधा क्या रहेगी, मैं इस ओर माननीय मंत्री महोदय का ध्यान आकर्षित करना चाहता हूं। महोदय, इस औसत संख्या वाले दृष्टिकोण ने यह बात पैदा कर दी है कि एक ब्लॉक क्षेत्र है, एक पंचायत समिति क्षेत्र है, तीन विधान सभा इस में आ गयी हैं, दो लोक सभा आ गयी हैं, मैं तो आप को उन ब्लॉक्स का नाम बता सकता हूं। यह क्या स्थिति बनी है, अगर एक ब्लॉक में तीन विधान सभाएं होंगी, दो लोक सभाएं होंगी, तो प्रशासनिक दृष्टि से क्या होगा, लोगों की समस्याओं के हल की दृष्टि से क्या होगा? वे पंचायत समिति के जन-प्रतिनिधि क्या करेंगे? वे अपनी समस्या को बताने किसके पास जाएंगे? यह बहुत बड़ी समस्या *पैदा हो गयी है और इस पर भी विचार करने की बहुत आवश्यकता है। यह बात सच है कि आप ने समान जनसंख्या* का जो नियम बनाया है, उससे क्षेत्रों की सीमाएं बदली हैं। वह कुछ तो बदलेंगी, यह बात सच है, किंतु जैसाकि अभी माननीय सदस्य कह रहे थे कि क्षेत्र ही समाप्त कर दिया, यह तो गंभीर बात है। महोदय, बूंदी जिले का नैन्मा क्षेत्र समाप्त हो गया, जयपुर जिले में नया संसदीय क्षेत्र होगा, वहां ग्रामीण क्षेत्र की स्थिति पैदा कर दी। अगर इस प्रकार क्षेत्र समाप्त हो गए तो परिसीमन के बाद कैसी समस्या पैदा होगी, इस पर निश्चित रूपसे गुणावगुण के आधार पर विचार करने की अत्यंत आवश्यकता है। मैं आपके सामने छत्तीसगढ़ का उदाहरण देना चाहता हूं। वहां 11 लोक सभा क्षेत्र हैं, दो अनुसूचित जाति के लिए आरक्षित थे और 4 अनुसूचित जनजाति के लिए आरक्षित थे, परिसीमन हुआ और अनुसूचित जाति का एक क्षेत्र घट गया है। क्या अनुसूचित जाति के साथ यह अत्याचार नहीं किया गया? अनुसूचित जनजाति के 34 विधान सभा के क्षेत्र थे, घटकर 29 रह गए हैं। पांच कम हो गए। कहा जा सकता है कि वहां के लोग निष्क्रमण करके शहरों में आ गए होंगे, किन्तु निश्चित रूप से उस सारी आबादी के साथ यह अन्याय है। ठीक कह रहे थे अभी कांग्रेस से बोलने वाले माननीय सदस्य, वे तो केवल पर्वतीय क्षेत्र की चर्चा कर रहे थे, अनुसूचित जाति और जनजाति के साथ जो अत्याचार परिसीमन के आधार पर किया गया है, जो किसी दृष्टि से उचित नहीं है, वे उसकी चर्चा कर रहे थे। छत्तीसगढ़ के माननीय मुख्य मंत्री जी ने भी इसकी चर्चा की है, आपके पास भी विरोध पत्र भेजा है। यह सिर्फ छत्तीसगढ़

तक ही सीमित नहीं है, आंध्र प्रदेश, बिहार, कर्नाटक, उड़ीसा और पंजाब, ऐसे अनेक प्रदेश हैं, जहां यह स्थिति पैदा हुई। मुझे भय है, कभी-कभी ऐसा लगता है, यह कहा जाता है कि झारखंड को जनजातीय बहुल क्षेत्र बताकर शांति और व्यवस्था भंग होने की आशंका बताकर यह संशोधन लाया गया है। माननीय मंत्री महोदय, क्या यह इनकरेजमेंट नहीं है? जिसको स्थगित कराना हो, इंटरेस्टिड पार्टीज को, निश्चित रूप से आंदोलन करें, झगड़ा करें, आग लगाएं, उपद्रव करें, बलवा करें और मजबूर करें, इस कानून के संशोधन के आधार पर आपको कि झारखंड को एक्सक्लूड कर दिया जाए।

मैं एक बात और कहना चाहता हूं कि 2005 से हुआ क्या कि वनांचल क्षेत्र के लोग धीरे-धीरे शहरों में आ रहे हैं। यह तो आपकी ट्राइबल पॉलिसी में ही कहा गया है कि वहां पर स्वास्थ्य, शिक्षा, रोजगार कार्यक्रम उन तक नहीं पहुंच पाए, इसलिए उनका पलायन हो रहा है। अगर पलायन हो रहा है, वे शहरों में आ गए हैं, वहां उनकी जनसंख्या कम हो गयी और यहां जनसंख्या उतनी नहीं बढ़ी, क्षेत्र कम हो गया, तो क्या माननीय मंत्री महोदय इस पर विचार नहीं करेंगे कि उन अनुसूचित जन-जातियों के बंधुओं के साथ, अनुसूचित जाति के लोगों के साथ, उनकी सीटें कम कर के, केवल मात्र जनसंख्या का आधार मानने के कारण, निश्चित रूप से उनके साथ जो अत्याचार किया गया है।

महोदय, मैं आपके माध्यम से मंत्री महोदय से एक बात और निवेदन करना चाहता हूं कि आज पूर्वोत्तर राज्यों में जनसंख्या की विस्फोटक स्थिति पैदा हो गयी है। यहां तक कि जनसंख्या की सत्यता को लेकर भी सरकारें न्यायालय में चली गयी हैं। अब तो सत्यापन ही कराया जाए और इसीलिए आप संशोधन लाए। महोदय, इन चार प्रदेशों में कारण क्या हुआ है? बंगला देश से निष्क्रमण करके लोग आए हैं। इन पड़ौसी प्रदेशों में -असम, अरूणाचल प्रदेश, नागालैंड, मणिपुर में जनसंख्या का विस्फोट हो गया है, जोकि चौंका देने वाला है। इसका कारण है बंगला देश से घुसपैठ, अल्पसंख्यक तुष्टिकरण और मतों को पटाने के लिए राजनीतिक पार्टियां उनके पीछे भाग रही हैं। उसका कोई विरोध नहीं कर रहा है। अब उसका परिणाम यह हो गया है कि वहां घुसपैठ निरन्तर जारी है। उन्होंने राशन कार्ड बनवा लिए हैं, आवास प्रमाण-पत्र बनवा लिए हैं।

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Ten minutes are over.

श्री ललित किशोर चतुर्वेदी: सर, मैं दो मिनट में समाप्त कर रहा हूं। उनके नाम मतदाता सूची में भी शामिल हो गए हैं जिस कारण स्थानीय संतुलन बिगड़ गया है, जातीय संतुलन बिगड़ गया है, जिस के फलस्वरूप जातीय व सामाजिक परिवेश में विस्फोटक परिवर्तन हो गया है। अगर हम अब भी नहीं चेते और अपने राजनीतिक स्वार्थों के पीछे यह स्वीकार करते रहे, तो ये घुसपैठिए राज्य में वह स्थिति पैदा करेंगे कि लोक सभा और विधान सभा में वे निर्णायक सिद्ध हो जाएंगे। इसलिए मैं माननीय मंत्री महोदय से कहना चाहता हूं, उन्होंने अभी ठीक कहा कि प्रदेशों में परिवार कल्याण हो रहा है। आप संख्या कम कर रहे हैं, क्योंकि यह देश की आवश्यकता है, लेकिन कुछ राज्यों में जनसंख्या बढ़ रही है। बढ़ाने वाला फायदे में हो रहा है, घटाने वाला घाटे में हो रहा है, यानी अप्रत्यक्ष रूप से सरकार यह चाहती है कि परिवार कल्याण न हो और जनसंख्या बढ़ती चली जाए। महोदय, पूर्वोत्तर राज्यों में जो जातीय संतुलन बिगड़ गया है, उससे वहां का प्रशासनिक संतुलन बिगड़ रहा है। अंतिम बात कहकर मैं अपनी बात को समाप्त करूंगा। मुझे निवेदन करना है कि इन चारों राज्यों में जो अधिकार आपने लिए हैं, ठीक है, महामहिम राष्ट्रपति को यह अधिकार है कि कानून बिगड़ने के कारण गंभीर स्थिति पैदा हो जाए, तो वे स्थगित कर सकते हैं। शांति और लोक व्यवस्था के गंभीर खतरे की चर्चा आपने की है, किंतु होगा क्या? एक और आंदोलन की प्रवृत्ति बढ़ेगी हस्तगत करने के लिए, दूसरी तरफ एक और पैदा हो जाएगी, जिसकी चर्चा आपने की थी। महामहिम राष्ट्रपति काउंसिल ऑफ मिनिस्टर्स के आधार पर निर्णय करते हैं। राजनैतिक रूप से काउंसिल ऑफ मिनिस्टर्स में बैठने के पश्चात् कभी भी लॉ एंड ऑर्डर की सिचुएशन की चर्चा करके, जहां चाहेंगे, वे स्थगित करा लेंगे? निश्चित रूप से ऐसे किसी भी प्रकार के blunt संशोधन का अधिकार नहीं दिया जा सकता। यह जनतांत्रिक व्यवस्था का अवमूल्यन है। इस कारण मैं कहना चाहता हूं कि परिसीमन हुआ है, इसके आधार पर चुनाव होंगे, इसका तो मैं स्वागत करता हूं, किन्तु जो विसंगति पैदा हो गई है, इसका विचार करें और विचार करने के बाद यदि संभव हो, तो कुछ करने की कोशिश करें वरना अभी बहुमत के आधार पर कानून तो पास हो जाएगा और हम सबने जो बातें कही हैं, हम देखते के देखते रह जाएंगे, धन्यवाद।

SHRI SHANTARAM LAXMAN NAIK (Goa): Sir, I stand here to support the Delimitation (Amendment) Bill and the Representation of the People (Amendment) Bill.

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): You have to conclude in 8 to 10 minutes.

SHRI SHANTARAM LAXMAN NAIK: Sir, at the outset, I would like to submit that whenever an occasion for amending an Act comes, our objective should not be to answer or address the limited question before the Government. Since this opportunity has come, the other aspects, which require amendment to the Delimitation Act, should also have to be considered on the basis of the views expressed by the hon. Members from time to time. It means, the views that we expressed earlier have not been taken into consideration by the Law Ministry at all. The objective is limited to meet the situation which is presently before the House. In my humble submission, it should not have been the case.

Secondly, I would like to say that a major amendment is required to the Delimitation Act, because, under the Delimitation Act, there is no provision for giving representation to political parties. There is a provision to give representation to MPs and MLAs. But, where is the provision to give representation to political parties? I will submit what would be the consequences in the absence of such a provision. The consequence is: when the MPs and MLAs, sit as Associate Members, they plead their case before the Chairman. If the Chairman satisfied with the MPs or MLAs with respect to their constituencies, there is no one to plead for the entire party. The party remains unrepresented. It is because, naturally, MP or MLA put forth their case before the Commission. And, they also would not like the Chairman to put so many questions with regard to other constituencies. This is the practical situation. Therefore, the State parties and national parties must have representation to the Commission. I request the hon. Minister to take this aspect into consideration whenever he propose to amend the Act next time to include a provision to this effect.

Thirdly, I give you a typical example. They are charging that the Ruling Party manipulated things and like that. I will give an example. When the Delimitation Commission came to Goa. Congress Party was not ruling the State. The BJP was ruling the State. You will be shocked to know that Congress Party had 16 MLAs and the BJP had 17 MLAs. The Congress Party had got one representative and BJP had got four representatives. The provision says that you have to take the ratio in the House into consideration. What is the ratio when 16 MLAs get one representative and 17 MLAs get four representatives? So, the defect, again, is in the Delimitation Act. It is because, if the Speaker nominates a person, there is no scope for appeal. We went to Delimitation Commission. We made representation in writing. The Delimitation Commission said, 'We are helpless, because there is no appeal.' This should not happen. So, when we point out such things, at least, on the next occasion this has to be taken into consideration and amendment to that effect has to be made to the Act. It is not that I am pointing out for the first time. I had pointed this out, at least, two times on various occasions. Therefore, I expect that such amendment should have been brought in the House.

Then, as far as population criteria is concerned, the hon. Law Minister has, time and again, himself been disturbed that the population criteria was given too much stress by the Delimitation Commission. You read section 9. Nowhere this stress has been given. But the stress has been given only by the Commission. Section 9 says, " All constituencies, as far as practicable, be geographically compact areas, and in delimiting them regards shall be to physical features, existing boundaries of the administrative units, facilities of communication, and public grievances. The criterion of population comes only when you decide seats for the Scheduled Castes and the Scheduled Tribes. When there is considerable population,

you have to reserve the seat. Otherwise, population is not the main criteria for delimiting a constituency, Geographical continuity is the first criterion, which has not been taken into consideration by the Delimitation Commission. I am not referring to individual constituencies because there is no use of it, now, as that stage has gone. Even in my native place, where Assembly Constituencies are there, no geographical continuity is maintained. So, there is no use of crying over the split milk. Whatever efforts should have been done, we should have done these earlier. We are putting these points now so that in future, at least, some amendments, are brought in.

Now, I come to the point how the Commission behaves as far as the Scheduled Tribes are concerned. When the Delimitation Commission came to Goa, three communities were declared as the Scheduled Tribes. But in the Census, 2001, their figures were not available because when Census figures were prepared these communities were not declared as the Scheduled Tribes? So, what was the alternative before the Delimitation Commission? The Commission could have simply asked the Registrar General of Census to undertake a summary census within two or three months and give the figures. Whereby 7-9 seats could have been available for the Scheduled Tribes. But, today, not even a single seat has been given to the Scheduled Tribes in Goa, despite the fact that they have got a population of 12 per cent. There is a very clear-out provision in the Delimitation Act. The Commission cannot say that it does not have powers. Perhaps, they overlooked it, or , they deliberately said that they could not do anything. I would like to read out that particular section. It is section 7. It says, "The Commission shall determine its own procedure and shall, in the performance of its function, have all the powers of a Civil Court under the Code of Civil Procedure while trying a suit in respect of following matters, namely, summoning, etc., requisitioning any public record from any court or office. Then, the Commission shall have power to require any person to furnish any information on such points or matters as opinion of the Commission may be useful for or relevant to any matter under consideration of the Commission." Under this clause, the Commission could have asked the Registrar-General of Census to give the figures of the Scheduled Tribes of Goa by having a summary census. This was not done despite our written representation to the Commission.

Then, Sir, I would like to point out one more aspect, how the constituencies are described when, ultimately, delimitation is done. As far as Goa is concerned, I think, other cases also have the same thing, it is by 'revenue villages'-'X' constituency, revenue villages so and so; and as far as municipality is concerned, it is by municipal wards. This time, at least, in Goa, I am not talking about other States, they have described it in terms of *sajas* and circles. I don't know whether anybody knows, except people from Maharashtra, what *saja* is. It is a word from Maharashtra; we know revenue villages. I can produce 100 people before you, and I bet, if anybody could tell what his *saja* is where he is staying or what your *saja* is, or, what your circle is. *Sajjas* means one area and the circle means another area below revenue village. But these units are not known to anybody. Only a Tehsildar or Talati knows it for administrative purposes. They are not popular revenue units. They are not known to anybody. But yet the Delimitation Commission describes constituencies in these terms which is fallacious and ridiculous.

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): Please conclude.

SHRI SHANTARAM LAXMAN NAIK: Yes, Sir. Even after pointing out this aspect, they did not deem it necessary to correct it. It is very strange and arbitrary. Therefore, Sir, I

am again saying that there is no sense in crying over spilt milk. I earnestly appeal to you to please keep this point in mind and do the needful next time. Thank you. Sir.

(THE VICE-CHAIRMAN, SHRI KALRAJ MISHRA, in the Chair.)

SHRI TARLOCHAN SINGH (Haryana): Sir, first of all, I convey our thanks to the Law Minister for having brought this Bill. He has removed the suspense and fear from the people's mind. Earlier nobody knew when would they promulgate the report of the Delimitation Commission. You have done it now and it is done all over India, except in a few States. But, Sir, I don't agree with the amendment being proposed here. It is said that Government has the power. But whenever they see a threat to peace and public order, he may, by order, defer the delimitation exercise in a State. Sir, this clause can be misused any time by any Government. This is not a good clause and it should not have been brought; and we should not have gone for this.

Secondly, Sir, I say that the delimitation should be done soon after the Census and it should not be delayed for decade and in every ten years, we should have delimitation.

Sir, just now Mr. Naik has spoken about the formation of advisory board. I fully agree with him. Sir, I quote the example of Haryana where the advisory board was formed by the Speaker without considering democratic tradition. A ruling party for fifteen years was totally ignored in that. Not a single member was taken on the board. Sir, a conspiracy was hatched by the State Government and the members of advisory board. They wanted to debar the former Chief Minister Mr. Om Parkash Chautala and both his seats were put in the reserved category. Such injustice has never been done in any State. Based on the data supplied by the Government of ruling party and the advisory board members and that opposition party not represented,—they were not even able to put forward their demand—two seats were knowingly transferred to reserved categories. So, formation of advisory board in such way is not correct. We should think of giving representation to each political party and others so that such happening should not take place.

Sir, when this Commission was formed, it was announced that they don't want to encourage those States where more population has been added. We all agreed. Sir, when this clause was there then why do you discriminate between the Scheduled Castes and the General category? You allow the Scheduled Castes. If they have more population, they can get more seats. But those seats have come out of General Category quota. Sir, in Punjab one Lok Sabha seat has gone from General category to Reserved category. Three Assembly seats have also gone from General category to Reserved category. So, in all those States where you have added more reserved seats both in Lok Sabha and State Assemblies, you should have compensated those States with more seats for the General Category. What is their fault? Sir, give Reserved Category more seats, but don't take those seats from General Category. Please add those seats in the States so that the General category people are not deprived of their rights because their population has also increased. It is not that the population of the General Category has not increased. You may put a clause that you want to add seats. So, when you are adding seats in the reserved category, add seats in the General category also in those States so that there is equal distribution for all of them. Sir, the reserved category seats have not been rotated. I come from Haryana and I know that since 1952, Ambala seat has been in the reserved category. They have remained in reserve so for 60 to 70 years and for another 30 years you would not be giving a chance to general

people to come up. There should have been a clause for rotation of the reserved seats with every delimitation process. Secondly, when a category is reserved, the maximum number of Scheduled Castes should be there. My plea is that where the number of Scheduled Castes is already high, they can very well claim their rights and fight for their rights in that Assembly. Hence, if you want to provide reservation, do so in the Assembly or Parliament where their number is less, so that with that advantage they could do more for their community. This clause that provides the largest number of Scheduled Castes to a reserved seat, in my opinion, does not serve the purpose. So, we should follow the principle of rotating the seats and seats given to reserved categories should not always be those having a majority of the reserved people; their number should be lesser. Having said thε , I also wish to add here that the job of the Delimitation Commission was most difficult. Not everybody can be made happy because each one has a problem of his own. But they have handled things peacefully all over the country. We must, at least, appreciate the Commission's efforts for the way they have done it all over the country, well in time, without delay and within the time limit.

With these words, I conclude. Thank you, Sir.

श्री श्रीगोपाल व्यास (छत्तीसगढ़): धन्यवाद, उपसभाध्यक्ष महोदय, आपने मुझे इस पर बोलने के लिए समय दिया है। मैं चिंतित हूं कि आजकल आर्डिनेंस का राज चल रहा है, अनेक सारे आर्डिनेंस आ रहे हैं और बहुत जल्दी-जल्दी में बिल पास कराया जा रहा है। मैं यह भी समझ सकता हूं कि माननीय विधि मंत्री जी स्वयं भी उससे चिंतित होंगे। *महोदय, मैं छत्तीसगढ़ से आता हूं और मुझे अपने राजस्थान के बन्धु को धन्यवाद देना होगा जिन्होंने* छत्तीसगढ़ की समस्या भी आपके सामने रखी है। छत्तीसगढ़ में लगभग 40 प्रतिशत जनजाति के लोग हैं और वहां पर 34 सीटें विधान सभा की थीं, जो अब 29 हो गई हैं। मुझे सचमुच में इस बात का आश्चर्य है कि वहां के निवासी अब कहां चले गए। अब क्या उनकी जनसंख्या कम हो गई है? उनके लिए सीटें कम क्यों की गई हैं? एस॰सी॰ के लोक सभा में पहले दो सीटें थीं, जो अब एक रह गई है। तो इतनी बड़ संख्या में लोग कहां चले जाते हैं, जबकि हर जगह लोगों की आबादी तो बढ़ रही है। तो इनके स्थान कैसे कम हो गए, इस बात पर मुझे बहुत ही आश्चर्य लगता है। इसलिए मेरी यह चिंता है कि अब वहां चुनाव होने वाले हैं और डि-लिमिटेशन के प्रोसेस में केवल झारखंड को मुक्त रखा है तथा कुछ और राज्यों को भी मुक्त रखा है। मैं आशा करता हूं कि यह निर्णय राजनीतिक कारणों से नहीं हुए होंगे। यदि हुए होंगे तो यह बहुत दुर्भाग्य की बात है। मुझे शक है कि छत्तीसगढ़ की विधानसभा में शैडयूल्ड ट्राइब्स की सीटें कम होने के पीछे राजनीतिक कारण होंगे। मैं अच्छी तरह से जानता हूं कि वहां पर आज जो लोग सत्ता में हैं, उनके अनेक बंधुगण वहां से आते हैं और इसलिए मुझे शक होता है कि कहीं उसके दबाव में तो यह काम नहीं हुआ है। इसमें पारदर्शिता होनी चाहिए। जब जनसंख्या बढ़ रही है तो फिर यह स्थिति नहीं आनी चाहिए थी। अब जो डि-लिमिटेशन का अमेंडमेंट लाया जा रहा है, उसके सैक्शन-10 में कुछ शब्द जोड़कर डाला गया है, जिस पर सभी लोगों ने चिंता व्यक्त की है और डिफर करने का अधिकार प्राप्त कर लिया गया है तथा झारखंड को छोड़ दिया गया है। अनेक बंधुओं ने यहां प्रश्न उठाये हैं, integrity of India, "..if it is threatened or serious threat to peace and public order has arisen..." यह प्रश्न खड़ा होता है। हम सभी जानते हैं कि जब यहां पर नक्सलिज्म की चर्चा होती है, वामपंथी उग्रता की चर्चा होती है, तो छत्तीसगढ़ का नम्बर सबसे ऊपर आता है। यदि ऐसा है तो झारखंड में इतनी ज्यादा वारदातें नहीं हो रही हैं। वहां क्या हो गया है? वहां क्यों इस प्रकार की माफी दी है, यह समझ से परे है? यदि जिन राज्यों में ला एंड आर्डर या नेशनल इंटिग्रिटी पर प्रश्न-चिन्ह खड़े हो गये हैं, तो फिर यह चिंता करने का विषय है कि क्यों हो गये हैं? अनेक महानुभावों ने जो यहां पर कहा है, उनसे मैं सहमत हूं कि इस प्रकार का अधिकार दिए जाने पर कि जहां जैसा भी तय करेंगे, जहां कहीं भी सोचेंगे अपने लिए अनुकूलता निर्माण करने के लिए, हम उनको डि-लिमिटेशन से मुक्त कर देंगे। यह विचार आगे जाकर खतरनाक भी हो सकता है। मैं एक विशेष उल्लेख पहले लाया था जिसमें मैंने कहा था कि यदि पोलिटिकल एक्टिविटीज़ भी हिंसक होती हैं, तो उन पर रोक लगायी जानी चाहिए। आज सारे पूर्वांचल में और इतने राज्यों में, आपने स्वयं गृह मंत्रालय की ओर से आंकड़े दिये हैं–बंगाल में, उड़ीसा में, छत्तीसगढ़ में और झारखंड में भी, इतने

सारे राज्यों में इस प्रकार की समस्या खड़ी हुई है, किन्तु आपने झारखंड को इससे मुक्त रखा है और छत्तीसगढ़ में आपने ट्रायबल सीट में कमी की है, इसका कारण तो मैं नहीं जानता हूं, परन्तु मैं अपनी चिंता आपके सामने रखता हूं।

उपसभाध्यक्ष (श्री कलराज मिश्र): व्यास जी, आप समाप्त करें।

श्री श्रीगोपाल व्यास: चूंकि मैं संसद में बहुत पुराना नहीं हूं और मैं बहुत सी बातों को नहीं जानता हूं, जब मैंने यह पढ़ा कि आपने एक सब सैक्शन 6 में लाया है, 'within two years' के स्थान पर 'not later than 31st July, 2008', मैं सोचने लगा कि यह कैसा मुहूर्त निकाला गया है। क्या होने वाला है, जो एकदम मुहूर्त निकाल दिया गया है, 31 जुलाई, 2008 का। झारखंड के संदर्भ में कहा गया है कि यह 2026 तक चलेगा। यह मेरी समझ से परे बात है। राजनीतिज्ञों को आने वाले पांच साल में क्या होगा, इसका पता नहीं होता है और हम 2026 तक का प्रावधान करते हैं, यह मेरी समझ से बाहर की बात है। मैंने एक कथा पढ़ी थी, उसे कहकर मैं अपना स्थान ग्रहण करूंगा। कमल में एक भौंरा रस चूस रहा था और उसको लगा था कि कभी सुबह होगी और फिर मैं आराम से निकल जाऊंगा। वह श्लोक संस्कृत में है, उसे मैं कह रहा हूं। हमारे माननीय विधि मंत्री जी, बहुत विद्वान है, वह उसको जरूर समझेंगे।

"रात्रिर्गमिष्यति भविष्यति सुप्रभातम्
भास्वानुदेस्यति हसिस्यति पंकजश्री:
इत्थं विचिन्तयति कोषगते द्विरेफे
हा हन्त हन्त नलिनीं गज उज्जहार"

ऐसा नहीं सोचना चाहिए कि सबुह होगी और मैं रस पीकर चला जाऊंगा, क्योंकि वह श्लोक में ही है कि यह सोचते-सोचते वह रह गया, इतने में एक हाथी ने आकर सम्पूर्ण कमल को अपने उदर में डाल लिया। जो लोग इस तरह के राजनैतिक कारणों से नियोजन करते हैं, आर्डिनेंस लाते हैं, आप नहीं, मैं आपके लिए नहीं कह रहा हूं।

उपसभाध्यक्ष (श्री कलराज मिश्र): व्यास जी, समाप्त करें।

श्री श्रीगोपाल व्यास: कृपया करके हमारे विद्वान लोगों ने जो पहले कह रखा है, उसको ध्यान में रखें, इतना ही कहकर मैं आपको पुनः धन्यवाद देकर अपना स्थान ग्रहण करता हूं।

SHRI JESUDASU SEELAM (Andhra Pradesh): Hon. Vice-Chairman, Sir, I rise to support the Bill. The Amendment is required. I was listening to all the learned Members. But, I would just like to express a few points. Sir, section 10 deals with publication of the order of the Delimitation Commission and the date of its operation. Certain amendments were made. Why were they made? I would like to say that this is in respect of sub-section (4), sub-section (6) and a new section called 10(A) and 10(B). Sections 4 and 6 are as explained; the date; the exemption for Jharkhand; then, section 10(A) deals with the situation prevailing in the States. For instances, they have exempted four States. Sir, I would like to bring to the notice of hon. Members that it was justified for the simple reason, for instance, in Nagaland there are 11 tribes and 11 districts. During the delimitation, as pointed out by some hon. Members, within the districts, there is a change in the number of seats; the overall State composition is the same. Because 11 districts, 11 tribes the seats are according to the tribes. Each tribe has its characteristic, its culture. They were agitated that cultural identity is lost. That is the reason. In Manipur, three major social groups, namely, Kukis, Nagas and Maitheles are there. Now, they have their specific composition of Assembly seats. This will disturb in the public order in those States. For instance, in Arunachal, they have this problem of migration as was explained. But, the Delimitation Commission tried to see to adjourn with the Census figures given separately as original tribes. Because of unavoidable reasons, that has to be deferred in Assam. Some other Statutory provisions relating to tribes have to be done before the delimitation process starts. So, these are the reasons. Otherwise, the

President could have accepted those reports which were ready. Apart from that, many people have gone to the Court. I would like to submit that I have talked on this subject at length when there was a discussion on a Private Members' Bill. I do not want to repeat what I have already said in this House. I would only say that otherwise, we would have to notify the entire orders of the Delimitation Commission. The Delimitation is subject to article 81, 300 and 332 of the Constitution. Under article 91, the President will indicate the date from which it is operational. There are court cases and so many sensitive and delicate issues relating to the tribal culture and tribal identity, ethnic problems etc. In such conditions, we do have conditions which threaten they the peace and public order. That is why, this Amendment is required. Secondly, as far as Jharkhand is concerned, I agree with some other Members that the same provision could have been applied to Chhattisgarh because Jharkhand, Chhattishgarh and Uttaranchal were also part of a bigger States when delimitation started. That could have solved some problems. There are four main problems, as has been told. In 30 years, demographic changes have taken place. Migration has taken place. Three hundred million people keep migrating every year in India. The population remains the sole criterion for delimitation. Seats have been frozen till 2026. The Delimitation Commission had some constraints. Despite these constraints, I compliment the Delimitation Commission for doing excellent work and this Amendment will complete the task. *(Time-bell)*. Keeping in mind the overall constraints of urban-rural migration aspect the hill and non-hill and tribal issues, and the North-East issues, these provisions were very urgent and I support this Amendment because this taken care of Constitutional requirement.

उपसभाध्यक्ष (श्री कलराज मिश्र): कृपया आप समाप्त करें।

SHRI JESUDASU SEELAM: Finally, I would like to say that Scheduled Caste and Scheduled Tribe seats were not increased because they had more children. Over thirty years, many communities were added to the list of SC/ST and hence their population increased...*(Interruptions)*.

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): Please, take your seat.

SHRI JESUDASU SEELAM: That is why, their population has gone up. As per articles 330 and 332, proportionate to their population, representation has to be provided. To avoid some of these difficulties, hon. Pranab Mukherjee held wide-ranging discussions to have an increase in seats. But, the Party, which is objecting now requested by the hon. Members have opposed this and, that is why, this could not be done. Sir, I want to make it clear to the House and through this House to the people of India that the ruling party wanted a consensus because this is an all-party issue. We did not want to take any party line or political side on this. We tried our best. We consulted every political party to increase the seats across the board...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): Mr. Seelam, please take your seat.

SHRI JESUDASU SEELAM: ...so that these bottlenecks and disparities could be avoided. It is unfortunate that they did not cooperate and even then we did not want to send a negative signal to the SC and the ST people because their constitutional right has been denied all these years the NDA redrafted the Act. They could have inserted these provisions to remove these bottlenecks and disparities.

I congratulate the hon. Law Minister on bringing this Bill. At last finally, we could see that this exercise is done.

Sir, this is a negative exercise. ...(Interruptions)... You cannot satisfy every Member. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI KALRAJ MISHRA): Please take your seat. Shri Gandhi Azad.

SHRI JESUDASU SEELAM: That is why this Amendment Bill has come. Thank you, Sir.

श्री गांधी आज़ाद (उत्तर प्रदेश): धन्यवाद उपसभाध्यक्ष जी, मेरी राय में परिसीमन आयोग को भौगोलिक स्थिति और जनसंख्या की बढ़ोत्तरी और घटोतरी पर जितना ध्यान देना चाहिए था, उतना नहीं दिया है। मैं व्यास जी से बिल्कुल सहमत हूं कि अनुसूचित-जाति, जनजाति की संख्या पूरे देश में बढ़ने का तो औचित्य है, लेकिन घटने का औचित्य मुझे स्पष्ट नहीं हो रहा है। यह घटी कैसे? यह जो अनुसूची दिखाई गई है, एक तरह से उसमें मनमानी की गई है। बिहार प्रदेश को हम लें तो बिहार प्रदेश में 243 विधान सभा सीट थीं। पहले के अनुसार 39 अनुसूचित जाति के लिए थी। बिहार और उत्तर प्रदेश पूरे देश में चर्चित हैं कि यहां की जनसंख्या लगातार बढ़ती जा रही है, लेकिन इसके बाद भी यहा अनुसूचित जाति की एक सीट कम कर दी गई। 39 से 38 कर दी गई। विधान सभा की एक सीट कम होने के फलस्वरूप बिहार की लोक सभा में 40 सीटें थीं और 7 रिजर्व सीट्स थीं, उसमें से 40 में 6 करने से–एक विधान सभा कम होने के विरुद्ध एक लोक सभा सीट घटाने का क्या औचित्य है, यह मेरी समझ में नहीं आया? इसी तरह से अगर छत्तीसगढ़ को लें, छत्तीसगढ़ में विधान सभा की कुल संख्या 90, अनुसूचित जाति की 10, वहां विधान सभा सुरक्षित रही, पहले के अनुसार अभी भी अनुसूचित जाति की 10 की 10 सीट्स सुरक्षित हैं। अनुसूचित जन जाति की 34 रहीं, 34 में से घटकर 29 हो गईं। अगर यह आंकड़ा सही है तो विधान सभा में अनुसूचित जनजाति की 5 संख्या कम हो गई। अगर लोक सभा की ओर आएं तो अनुसूचित जाति के लिए 2 सुरक्षित सीट थीं, एक भी विधान सभा नहीं घटी, लेकिन 2 में से 1 संख्या लोक सभा में घटाने का क्या औचित्य है? मैं माननीय मंत्री से जानना चाहूंगा कि जब अनुसूचित जाति की विधान सभा में नहीं घटी, केवल 2 सीट लोक सभा में है, दस विधान सभा में से कोई विधान सभा नहीं घट रही है, तो 2 में से 1 लोक सभा सीट घटाने का क्या औचित्य है, इसे स्पष्ट करने की कृपा करेंगे। अनुसूचित जाति की पांच विधान सभा सीट कम हैं, लेकिन वैसी की वैसी रखी गई हैं, उन पर कोई विवाद नहीं है। इसी तरह से उत्तर प्रदेश में 403, विधान सभा में पहले के अनुसार 89 सीट विधान सभा रहीं। मेरी राय में अनुसूचित जाति की जनसंख्या घटनी नहीं चाहिए, लेकिन यहां घटाकर 4 विधान सभा सीटें कम कर दी गई हैं। इसी तरह से 80 लोक सभा सीटों में से 18 लोक सभा सीटें सुरक्षित थीं। 80 में से एक घटा कर 17 कर दिया गया है, जो औचित्यपूर्ण नहीं है। इस तरह से हमारा मानना है कि अनुसूचित जाति की बढ़ोत्तरी और घटोतरी मनमाने ढंग से कर दी गई है। इस पर पुनर्विचार करने की जरूरत है।

दूसरी बात यह है कि भौगोलिक स्थिति पर तो कतई ध्यान नहीं दिया गया है। कौन-सा क्षेत्र नदी के इस पार है या नदी के उस पार है, उस पर आवागमन का साधन है कि नहीं, इस पर कतई ध्यान नहीं दिया गया है। कौन-सी विधान सभा या लोक सभा कितनी पुरानी है, कितनी ऐतिहासिक है, उस पर भी ध्यान न देकर फटाफट उसका नाम मिटा दिया गया है, उसका नाम हटा दिया गया है। बिहार की एक विधान सभा सीट विक्रमगंज, जो बहुत पुरानी विधान सभा सीट रही है और विक्रमगंज सीट विधान सभा ही नहीं, विक्रमगंज लोक सभा सीट भी रही है, जो सासाराम जिले में स्थित है और इसमें सासाराम जिले की पाँच विधान सभा और एक उससे सटे हुए आरा जिले की विधान सभा सीट थी। इसका तो औचित्य था, क्योंकि नदी भी नहीं पार करना था, नाला भी नहीं पार करना था, सब समतल क्षेत्र में था, लेकिन नए परिसीमन में विक्रमगंज विधान सभा सीट का नामोनिशान खत्म कर दिया गया और विक्रमगंज लोक सभा सीट का भी नामोनिशान खत्म कर दिया गया, उसी विक्रमगंज से 10-12 किलोमीटर की दूरी पर काराकट स्थान है, उसे लोक सभा क्षेत्र का नाम दे दिया गया। काराकट पहले से भी विधान सभा क्षेत्र है। यह कौन-सा औचित्य है, मेरी समझ में नहीं आ रहा है। भौगोलिक स्थिति यह हो गई कि अब इसके तीन विधान सभा क्षेत्र सासाराम के हैं और तीन विधान सभा क्षेत्र सोन नदी के उस पार हैं। सोन नदी का बहुत चौड़ा कपाट है और वहां केवल एक पुल है। अगर उम्मीदवार या प्रत्याशी या प्रशासन को एक किनारे से दूसरे किनारे पर जाना होगा, तो कम-से-कम पाँच-छः सौ किलोमीटर की दूरी तय करनी पड़ेगी। किस विचार से यह किया गया है, मैं समझ नहीं पा रहा हूं। इस तरह से अगर हो सके, तो भौगोलिक परिस्थितियों को अध्ययन करके अगर संशोधन होने लायक हों, तो संशोधन करने की जरूरत है।

साथ ही साथ, मैं आज़मगढ़ का रहने वाला हूं। आजमगढ़ जिले में दो लोक सभा सीटें थीं–एक लालगंज, जो सुरक्षित थी और लालगंज में एक मऊ जिले के मोहम्मदाबाद गोहना की सुरक्षित सीट थी और आज़मगढ़ सदर, जो

सामान्य सीट थी। उसमें जो सगरी विधान सभा सीट थी, वह घोसी लोक सभा क्षेत्र में थी। अगर आज़मगढ़ की दस विधान सभा सीटों को सीधे-सीधे डिवाइड करके पाँच-पाँच करना था, तो मोहम्मदाबाद सुरक्षित जगह थी, इसमें सरायमिल क्षेत्र को जोड़ दिया गया होता और सगरी, जो घोसी में था, सदर में जोड़ दिया गया होता, तो कोई सवाल नहीं होता। लेकिन इस तरह से उलट-पुलट करके कि एक प्रत्याशी को उत्तर से दक्षिण जाने में कम-से-कम 300-400 किलोमीटर का फासला तय करना पड़े, वह उचित नहीं है। अगर इसमें संशोधन हो सके, तो अच्छी बात है। संशोधन की प्रत्याशा में मैं इस विधेयक का समर्थन भी करता हूं। धन्यवाद।

श्री राशिद अल्वी (आन्ध्र प्रदेश): महोदय, आपका बहुत शुक्रिया। मैं इस बिल के समर्थन के लिए खड़ा हुआ हूँ। मेरी कोई बहुत ख्वाहिश नहीं थी कि मैं इस मुद्दे पर बोलूँ, लेकिन मेरे दिल और दिमाग ने मुझे मजबूर किया कि मैं इस पर जरूर चन्द बातें कहना चाहता हूँ।

बहुत सारे साथियों ने कहा कि इसे सन् 26 तक फ्रीज, कर दिया गया है और सरकार को मुस्तकबिल के अन्दर ख्याल रखना चाहिए। जिन बातों को हम आज कह रहे हैं, सन् 26 तक शायद ही 70 परसेंट हम एमपीज़ में से तो कोई बाकी भी नहीं रहने वाला है। नये लोग आएंगे, नये तरीके से सोचेंगे और फिर वे देश को आगे चलाएंगे। सन् 2026 तक मौजूदा एमपीज़ में से बड़ी तादाद नहीं रहने वाली है।

सर, एक अजीब मामला है कि जो कमीशन बना था, उस कमीशन के एक आदमी ने पूरे पॉलिटिकल सिस्टम को धुमार करके रख दिया है। इसे एनडीए की सरकार ने एपॉइंट किया था और जैसे ही एनडीए की सरकार को इस गलती का अहसास हुआ कि उनसे कहीं गलती हो गई है, फौरन उन्होंने फैसला लिया कि 1991 के सैंसस की बजाए इसे 2001 के सैंसस के मुताबिक कर दिया जाए ताकि इस मामले को आगे बढ़ाया जा सके। लेकिन बहरहाल, कभी न कभी तो यह होना ही था और आज यह इम्प्लिमेंट होने जा रहा है। मैं सिर्फ चंद बातें कहना चाहूंगा, हालांकि मैं जानता हूं कि इन बातों को कहने का आज कोई मतलब नहीं है। परशियन का एक मिसरा है, "गुफ्तन नशिस्तन बरख्वास्तन" इसका मतलब यह है कि बात-चीत की जाए, बहस की जाए और उसके बाद घर चले जाया जाए। लेकिन फिर भी मैं अपनी बात कहना चाहूंगा, क्योंकि यह रिकॉर्ड में रहेगा।

मौजूदा कमीशन ने जिस तरीके से कौंस्टीट्यूएंसीज़ को डीलिमिट किया है, वह बहुत अधिक अजीबोगरीब तरीके से किया गया है। हमारे बहुत सारे साथियों ने भी इसकी मिसालें दी हैं। उत्तर प्रदेश के अंदर मुरादाबाद की एक कौंस्टीट्यूएंसी है, जिसको उत्तराखंड के नीचे तक जोड़ दिया गया है। वह कहां से शुरू होती है और कहां तक चली गई है, यह इस बात से साबित होता है कि उस कौंस्टीट्यूएंसी के बीच में तीन और पार्लियामेंटरी कौंस्टीट्यूएंसीज़ आ जाती हैं। अगर आपको उस पूरी कौंस्टीट्यूएंसी में जाना हो, तो चार कौंस्टीट्यूएंसीज़ को कवर करके आपको वहां जाना पड़ेगा।

एक बिजनौर की कौंस्टीट्यूएंसी है, जहां एक कौंस्टीट्यूएंसी तीन जिलों के अन्दर बांट दी गई है। उनमें से तीन कौंस्टीट्यूएंसीज़ गंगा के इधर हैं और दो कौंस्टीट्यूएंसीज़ गंगा के उधर हैं और पूरी गंगा पर सिर्फ एक पुल है आदमी कैसे चुनाव लड़ेगा? कैसे इधर से उधर जाएगा?

मैं यह भी जानता हूं कि आज सरकार के पास बहुत ज्यादा करने के लिए कुछ नहीं है, लेकिन सरकार को यह जरूर देखना चाहिए कि जिन साहब को डीलिमिटेशन कमीशन का अध्यक्ष बनाया गया था, क्या उन्होंने अपीलों पर गौर किया? लोगों ने जो कंप्लेंट्स की, क्या उन्होंने उन पर गौर किया? किसी भी तरीके से उन पर न तो कोई तवज्जह दी गई है और न गौर किया है, केवल कंप्यूटर पर बैठ कर कागज् के ऊपर लाइनें खींच दी हैं और पूरे हिन्दुस्तान को कौंस्टीट्यूएंसीज़ के अन्दर बांट दिया गया है। यह बात मैं भी कहता हूं कि लक्षद्वीप की कौंस्टीट्यूएंसी एक लाख से कम है और चांदनी चौक की चार लाख है और दिल्ली की 35-36 लाख है, लेकिन इसका मतलब हरगिज यह नहीं है। मैं यह भी जानता हूं कि ऐसे वक्त में, जब कास्ट की बुनियाद पर, कम्युनलिज्म की बुनियाद पर लोग कौंस्टीट्यूएंसीज़ बनाना चाहते हैं, यह बहुत मुश्किल काम है। इसके बावजूद भी जो पैरामीटर्स दिए गए थे और जो गाइडलान्स दी गई थीं, ये कौंस्टीट्यूएंसीज़ उसी तरीके से बननी चाहिए थीं, लेकिन उनके मुताबिक ये कौंस्टीट्यूएंसीज़ बनी नहीं हैं।

सर सच्चर कमेटी ने इस पर ऐतराज किया है, लेकिन सच्चर कमेटी के किसी भी ऐतराज़ पर इन्होंने गौर नहीं किया गया है। यहां मैं एक बात जरूर कहना चाहूंगा कि कई प्रदेशों की आबादी बढ़ती जा रही है। मेरे कई साथियों ने भी इस

बारे में कहा, लेकिन जिनकी आबादी घट रही है, उनको हमें क्रेडिट देना चाहिए न कि यह हो कि हम उनको ज्यादा रीप्रेजेंटेशन दें। इसका कोई न कोई हल सरकार को निकालना चाहिए। ये दोनों चीजें एक साथ नहीं चल सकती है कि फैमिली प्लानिंग भी चले और डीलिमिटेशन कमीशन उनको बढ़ता हुआ रिप्रेजेंटशन देता जाए। यहां मैं कहूंगा कि पॉपुलेशन को कंट्रोल करना सबसे बड़ा और अहम मुद्दा है। मैं पिछले प्रधान मंत्री जी को एक चिट्ठी लिखी थी, उसको मैं रिपीट करना चाहूंगा ..(समय की घंटी) मैं अपनी बात खत्म ही कर रहा हूं, घंटी बजाने की जरूरत नहीं है। ...(व्यवधान)

उपसभाध्यक्ष (श्री कलराज मिश्र): जल्दी कीजिए।

श्री राशिद अल्वी: मैंने प्रधान मंत्री जी को एक चिट्ठी लिखी थी, मंत्री जी से और सरकार से भी मैं कहूंगा कि वह मेरी बात पर तवज्जह दें, क्योंकि देश को मज़बूत रखने के लिए, देश को आगे ले जाने के लिए यह जरूरी है कि मुल्क की आबादी पर पाबंदी लगे। इसके अंदर बहुत सारे मसाइल आ सकते हैं और इसके रास्ते में बहुत सारी बातें आ सकती हैं। मैंने पिछले प्रधान मंत्री जी को चिट्ठी लिखी थी और उसमें मैंने लिखा था कि जो एक बच्चा पैदा करे, उसे कुछ इन्सेंटिव दे दीजिए, जो दो बच्चे पैदा करे, तब उसका इन्सेंटिव वापस ले लीजिए और जो तीन बच्चे पैदा करे, उस पर कुछ न कुछ टैक्स लगाईए, चाहे 500 रुपये लगा दीजिए, चाहे 1000 रुपये लगा दीजिए ...(व्यवधान)

माननीय सदस्य: और जो ना करे?

श्री राशिद अल्वी: जो ना करे, उसे और ज्यादा इन्सेंटिव दे दिया जाए। वह अलायदा बात है कि अगर बच्चे पैदा ही न होते हों, उसमें कोई इन्सेंटिव देने की जरूरत नहीं है। लेकिन अगर इस तरीके की कोई पॉलिसी बनेगी, तभी देश ...(व्यवधान)

माननीय सदस्य: अगर एक आदमी के दस बच्चे हों तो उनका क्या करें।

श्री राशिद अलवी: उन पर टैक्स लगगा। आप लालू जी का नाम नहीं ले रहे हैं, लेकिन कह उन्हीं के लिए रहे हैं। मैं आपकी बात समझ रहा हूं।

उपासभाध्यक्ष (श्री कलराज मिश्र): नहीं, उसमें बहुत से लोग आते हैं...(व्यवधान)

श्री राशिद अल्वी: लेकिन मैं मंत्री जी से दरख्वास्त करुंगा कि मेरी इस बात पर तवज्जह देने का काम करें, तभी देश आगे बढ़ सकता है। आपका बहुत-बहुत धन्यवाद।

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Sir, there has been a debate in which the hon. Members have raised two or three very major points, and I would like to first submit one or two major things. Let me first tell you that the Members have expressed their political point of view while making their comments. As a matter of fact, when this law was passed by the NDA Government in 2002, it was passed unanimously, and whatever law was passed, there was no controversy at all. Whatever guidelines were given in 2002, and whatever law was made, the Delimitation Commission was constituted only on that basis. So, the Delimitation Commission is a creation of both the Houses of Parliament. It was presumed that the Delimitation Commission would satisfy the political parties and, as far as possible, the Members of Parliament also. But I am one with you that it has not happened for whatever such reasons delete. Whatever the reasons were, I will not attribute motives. But if you look into the law passed by the NDA Government in 2002, you will find that there are several things which have been left out. What you are asking today was not provided in the guidelines. The simple arithmetic that was adopted was that you divide the population of the State by the number of seats and have an equal number of population. The consideration for tribals was not given. But in case of tribals, some hon. Members from the hills have a very valid case; i am one with them. Even Mr. Rawat spoke, or for that matter, other gentlemen from the other benches also spoke. They have a special case: North-East

3.00 P.M.

has a special case. They are difficult areas. While allotting funds, even the Planning Commission gives special consideration to these areas.

(MR. DEPUTY CHAIRMAN in the Chair)

Since these newly created States of Chhattisgarh and Jharkhand had a special case, because they were carved out of larger States of Madhya Pradesh and Uttar Pradesh, it should have been seen by the Delimitation Commission that the Scheduled Castes and the Scheduled Tribes, for whose consideration and for whose benefit these States were created, do not lose anything. But you are saying the same thing that it was not done for whatever the reasons. Whatever the reasons were, this was not done because the law did not provide all this, that you have to take into consideration the special case of Scheduled Castes and Scheduled Tribes. They could have been given some concessions under the law, and the Delimitation Commission would have been bound by that. But I am not criticising anyone. This law was passed unanimously by the Parliament, and pursuant to that, the Delimitation Commission started working. The Delimitation Act could also provide that the views of the hon. Members from the Lok Sabha and also of the Members of the Legislative Assemblies should be given due consideration. But this is missing from the law, I am not criticising it, but it has failed to do justice with several constituencies. For example, my learned friend from Tamil Nadu mentioned Pudukottai,.....*(Interruptions)*...... Whatever the name is, this is a case of glaring defect in the law that the whole constituency, the historic perspective.....*(Interruptions)*......

SHRI SU. THIRUNNAKAVUKKARASAR: Sir, that is the only district where there is no parliamentary constituency. In the other areas, it is provided, but here, it is totally abolished.

SHRI H.R. BHARDWAJ: I am saying not only this; there are several States e.g. Karnataka, from which, people came to me...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, our suggestion is that the name could have been restored...*(Interruptions)*...

SHRI H.R. BHARDWAJ: Let me tell you...*(Interruptions)*...Let me tell you...*(Interruptions)*... I am supporting your case—that the Delimitation Commission did not keep in their guidelines, because there was nothing in the Delimitation Act, 2002, to give this kind of consideration. They adopted a straitjacket, applied it, prepared a draft and threw it at the Members of Parliament. The Delimitation Commission has to follow the law. They issued guidelines and they are here. They followed them. let me tell you, this was, as a matter of fact, an exercise with which nobody was satisfied. The representations started pouring in. From 2005 onwards, I received representations from almost all the States. I met, at least, 500 representatives from various States. Wherever we could do, we forwarded the matter to the Delimitation Commission for consideration. Beyond this, neither the Minister nor the Ministry has any role in the Delimitation Commission. It is independent. So, we could not interfere, but we could always hear. For example, one of the hon. Members has raised the case of discrimination between Chhattisgarh and Jharkhand. Let me tell you how we could achieve this in Jharkhand. All political parties from Jharkhand, including Shri Arjun Munda, who was the former Chief Minister of the NDA Government, came to me. He came with an all-party delegation. Then his successor Chief Minister, Shri Madhu Koda, also brough all the Members. When we found that all political parties were unanimous in

this and they made several representations, we thought that the problem was serious. At that point of time, we decided to nullify the exercise of the Delimitation Commission. I can tell you that I have a note from Chhattisgarh also. Three letters were received by me from Chhattisgarh. Their representation was not of such a magnitude that we should nullify it. They had a case of one or two seats. That is a loss. The Chief Minister wrote after the Delimitation Commission had notified its recommendations. You can understand that a delimitation exercise of this magnitude has taken three years. Even then, let me submit very respectfully, I had kept it pending. Now motives are being imputed. It is wrong. I kept it for consultation. All your leaders in the Opposition know that we called them for discussion, not once but several times, asking them, "What is your view on the Delimitation Commission? Are you satisfied? Do you want to change something? We could even amend the Delimitation Act as well as the Constitution". We had also suggested inceasing the number of seats. But, as you all know, we could not build a consensus on this issue. We had consulted with major political parties, the leaders of the opposition parties, Sushmaji and all others. All of them were always of the view, "Let us go by the recommendations of the Delimitation Commission. We should not delay; we should accept it". Similarly, the Left Parties always supported it and said that we should not interfere in the delimitation exercise. We had received serious representations from some of the States. The hon. Member Shri Salem has been working round the clock to protect the interests of the Scheduled Castes and the Scheduled Tribes, and he did a meticulous job. But, as a matter of fact, I don't know what has motivated these parties and whose Members are now arguing in this House that gross injustice has taken place. They told me that they want immediate implementation of the recommendations of the Delimitation Commission as early as possible.

Why did we bring an Ordinance? You have every right to criticise. An Ordinance is a valid law. But it should be used sparingly. We had also raised objections to Ordinances when we were sitting on the others side. But why did we do it? In the case of North-East, all political parties, again I am saying without any exception, from Assam and all these States, which have been exempted from the exercise of delimitation, were unanimous. There was 100 per cent unanimity among the political parties. They came and they represented that the Delimitation Commission would not be allowed to do anything because there was serious threat of violence and all those things. When all political parties make one point jointly, which Minister can ignore it? Which Government can ignore it? So, we went by those considerations. There were several hundreds of cases pilling up in the courts. So, some people brought stays from the court and they contested it. So long as that was going on, we did not interfere but when the stays were vacated and it was decided to resume the Delimitation work in North East at the cost of bloodshed, was it not our duty to intervene? That is why by an ordinance, we provided by virtue of amendment in the Delimitation Act that when the President is satisfied in exigencies of the situation on the ground protecting integrity of the country, we can defer it. What is meant by deferring Delimitation? Deferring is, you need not hold as is done in a hurry in other places where people are crying now. We defer it and when the circumstances are conducive, we resume it. It does not mean that there will be no delimitation. There will be no election. It is a cardinal principle. If there is no delimitation, elections will be held on the existing seats. So far, we are holding elections only on the past delimitation. Now, the next election will be held on the present delimitation. So, motives should not be imputed in matter like this where political consensus is always sought. Whether it is this Government or that Government, you cannot take sides on matters of election or election reforms. So, this is a matter where there has been consensus. All major leaders have supported what we have done. I wish I could do something for

Chhattisgarh also because that is another State where there is a lot of tribal population. Some Member said that I do not know Chhattisgarh. I have been a Member of Parliament for 24 years and Chhattisgarh was included in Madhya Pradesh. I know every inch of Chhattisgarh and I have great sympathy but youı people did not make any representation unless it was notified. The Chief Minister wrote after that. But, then, it was too late. So, this is not a matter on which we should adopt partisan attitude or impute motives. Certain things have happened. Firstly, let met tell you that this kind of a delimitation, which has been happening, is not delimitation. It is only a rotation of seats and rationalisation because delimitation is inevitable whenever there is increase in population. Some seats may have to be increased to provide for the increase in seats to the Scheduled Castes and Scheduled Tribes. So, at least to compensate them and to follow the constitutional mandate, we have to increase their seats. But, when you freeze the seats by a constitutional amendment, you tie your hands. That is where the difficulties have arisen. We were suggesting. Your leaders know very well. We called a meeting. Our Leader, Shri Pranab Mukherjee called several meetings that we want to increase the seats. For that, we may have to amend the constitutional provisions or Delimitation Act also. But, there was no agreement on this and since there was no consensus, we went by the *fait accompli*. Let the Delimitation Commission do its job and finally, you must have to notify it. That is where I am submitting that there was no motive in it. Nobody should impute the motive in it because this applies to all of us. It is delimitation which has taken place. It has caused problems for several MPs and several major leaders but that is the law and that is the law of the land today. We have to immediately complete it. We have a commitment to democracy. India is one country, which is democratic and whether one partly is benefited or not, are not the considerations according to my way of thinking. We have to complete this exercise because in one year, elections are due and Members will have to understand their new constituency. They may have to do some work also. So, we cannot delay it and it is not possible for me to bring another amendment or any other provision to help people. This will be for the next Parliament to decide. We are preparing for revision of rolls at this stage. You know that we have gone that advanced. The Election Commission wrote to me that they need 6-8 months to prepare the rolls. Even for State Assemblies in Madhya Pradesh and Rajasthan, they have to do the work for revision of rolls and, more so, for Lok Sabha elections, because next year they are due. So, there is no room for any controversy. This is why, I say, we carried forward the exercise of NDA Government by freezing the seats and following the guidelines. And, thereafter, the Delimitation Commission has framed its own guidelines. Therefore, there is no room, except to help these five States. Will you not accept my plea when I say that it is a laudable job this Government has done by, at least, helping these five States? Otherwise, there would have been more hue and cry even in Jharkhand as well as in the North-East. So, whatever representation we received, unanimously, without any difference of opinion, we have carried out in these five Sates. Had there been no consensus, we would not have ventured into this. So, this is where I say that there has been no discrimination and there has been no political consideration in amendment. What have we brought before this august House? We have added only two minor provisions—10(a) and 10(b)—to the law passed by NDA Government. Sir, 10(a) enable us to exempt the States in the North-Eastern, which are problem areas. No political party disputes the fact that these are problem areas. And, 10(b) nullifying what was done in Jharkhand. Except these, there is nothing controversial in the Bill. I am not responsible for setting up of the Delimitation Commission. I would haave drafted this law. I would have provided due respect to the Members of Parliament that they would be consulted and their views would hold good. I could also provided certain other things. But, this is

what I inherited and this is on which the work has been done. This is not fair for NDA members to say, 'We did not do it.' You have applied this. It was accepted. As we have done. The successive Government do not nullify everything that the other Government does. And, we have to carry them to the logical conclusion. I cannot even impute motives to the Delimitation Commission. They are very honourable people. I am not in a position to say that there was any political favouritism this or that. It should not be. They discharged their statutory duty. I am not in a position to speak about those things. In a work like this—it is a big task—some mistakes are bound to happen. Everybody cannot be pleased by this exercise. But, by and large, such a colossal work has been done. I must also put on record that it is the opposition parties which prevailed upon me to hurry through this exercise. Otherwise, I would have taken 2 more weeks to complete this. So, everything has been done at the instance of the hon. Leader of the Opposition. It said, 'You are delaying it. Your intentions are not good.' I said, 'No certainly, not. My intentions are as good as yours. But, you give me some time.' So, without loss of any time, I went to the Cabinet and got it approved. Now, I feel, there is no room for any amendment to this law. It has to be passed so that the country can hold elections, revision of rolls is possible immediately and we can go to polls as per new delimitation.

With these words, I thank you and request the House to pass the amendments. Thank you.

MR. DEPUTY CHAIRMAN: Now, first, we take up the Delimitation (Amendment) Bill, 2008. The question is:

That the Bill further to amend the Delimitation Act, 2002, as passed by Lok Sabha, be taken into consideration.

The motion was adopted

MR. DEPUTY CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H.R. BHARDWAJ: Sir, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we take up the Representation of the People (Amendment) Bill, 2008, for consideration. The question is:

That the Bill further to amend the Representation of the People Act, 1950, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill.

Clauses 2 to 8 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H.R. BHARDWAJ: Sir, I beg to move :

That the Bill be passed.

The question was put and the motion was adopted.

The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2008

MR. DEPUTY CHAIRMAN: Now, we shall take up the Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2008.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): Sir, I beg to move:

"That the Bill further to amend the Prasar Bharati (Broadcasting Corporation of India) Act, 1990, as passed by Lok Sabha, be taken into consideration".

Mr. Deputy Chairman, Sir, through you, I am to inform that, strictly in accordance with the provisions of the Constitution of India, from time to time, every Government of the day has to bring Ordinances, which they feel very important and necessary, and, then, they convert them into legislations. Accordingly, we have done it. The legislation had already been passed in the Lok Sabha yesterday.

I am to inform the House that the Prasar Bharati is not a Prasar Bharati of 1990. It is meeting challenges, problems faced in the commercial media and the public service obligation media, called, the Prasar Bharati. To meet the challenges, the Prasar Bharati Board should have teeth, should have strength, and should have dynamism. But the dynamism does not simply mean a slogan or a speech. It must have a capacity in a manner that new concept, new ideas and new spirit is imbibed in the highest office, though it has a part-time Chairman. And, also, the professional motivation of the management's character is built up. Till now, the process was that only the bureaucracy would come in as the CEO of the Prasar Bharati, or some chosen member would head the Prasar Bharati Board as a part-time member, not as a full time because as per law he has to be a part-time. Sir, we are the host broadcaster of the Commonwealth Games, 2010, and the Youth Commonwealth Games, 2008, right knocking at the door in Pune. And, being as a host broadcaster, we also feel that we have to interact with the international media and they also want decisions from time to time. And, decisions are not taken by the Government, the decisions are taken by the Board. The Board had to meet often, time and again. Therefore, we felt to first look at the Act. And, we felt that there are two problems. One, there is a provision for the Chairman, whose age is not fixed. He can be 90, or, he can be 99, or, he can be 100. He can retire anytime. The second problem that we felt was that when we would talk with any professional people to come, these days, throughout the world, right from the BBC, Voice of America, even the Yemen television, and the private television and the Public Service Obligation Television in Australia, the competent professionals would not come if he did not feel that he had enough time for a stable period to continue and deliver. So, on these two aspects, we thought of fixing the tenure of the Chairman, with a part-time, not a salaried man, only to preside over the meetings and draw some allowances. And, a professional man, who is the Executive Member, full time, who is